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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

✓
O.A/T.A No. 12/12007.....
R.A/C.P No.....
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SECTION OFFICER (Judl.)

Shahid
20.9.17

X

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

1. Original Application No. 12/07
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) Jayanta Hazarika VS Union of India & Ors

Advocate for the Applicant(s) K. Bhattacharjee

M. Majumdar, M. Bhattacharjee

Advocate for the Respondent(s) Case

Notes of the Registry	Date	Order of the Tribunal
1. Application was in form of S.F.A. F. for Rs. 10/- Applicant was rejected No. 286932168 Dated 11.1.07	15.1.07	post on 18.1.07 for admission.
<i>Signature</i> S. Y. Registrar	pg	<i>2</i>
	18.1.2007	Vice-Chairman

Steps taken with encclps.

P.S.

Extra cost Rs 10/- for
f-627 disposal video
Receipt No _____ dated _____

The Applicant, who was S.F.A. (Vet) has been transferred to Dirang. According to him in total contravention of the charter of duties that has been assigned to him at the time of engagement now he has been assigned the duties of Dog Handler as per the standard operating procedure for dog squad to be followed by SFA (Vet) defying the original role and Charter of Indian Veterinary Council Act.

N. Sonowal
11.1.07

1
Contd.P/2

Contd.
18.01.2007

Heard Mr. K. Bhattcharjee, learned counsel for the Applicant and Mr. G. Baishya, learned Sr.C.G.S.C. for the Respondents.

The larger issue involved in this case is as to whether an employee can be entrusted with the duties other than the duties entrusted to him at the charter point. Counsel for the Respondents submits that notice should be issued and time may be granted to him for getting instruction. Let it be. Counsel for the Applicant, on the other hand, submits that Applicant is not challenging the transfer order but only the work entrusted to him as Dog Handler and hence he insisted for an interim order.

Notice & order Sent to
D/Section for issuing
to R- 1 to 7 by regd.
A/D post.

6/2/07 D/No- 171 to 177
DT- 12/2/07

① Service report
awaited.

20
1.3.07.

Considering that identical matters in O.A. No.269/2005 etc. I am of the view that this O.A. has to be admitted. Admit the O.A. Issue notice to the Respondents. Six weeks time is granted to the Respondents to file reply statement.

Post the matter on 02.03.2007. However, as an interim measure, the Respondents are directed to utilize the services of the Applicant other than as Dog Handler/sniffer dog trainee, if other posts are available in the present station.

Vice-Chairman

OA.. 12 OF 07

2.3.07.

Counsel for the respondents wanted to file written statement. Let it be done. Post the matter on 3.4.07 alongwith other identical matters.

20.3.07

No w/s from
The Reppn side

Member

Vice-Chairman

CL

lm

2.4.2007

Mr.G.Baishya, learned Sr.C.G.S.C. sought for further time to file reply statement. Three weeks time is granted for the same.

Post on 1.5.2007.

No w/s has been
billed.

30.4.07

bb

No w/s has been
billed.

1.6.07

1.5.07. Counsel for the respondents wanted time to file written statement. Four weeks time is granted to file written statement. Post the matter on 5.6.07.

Vice-Chairman

lm

No w/s has been
billed.

26.6.07

5.6.2007

Further three weeks' time is granted to the Respondents to file reply statement.

Post on 27.6.2007.

Vice-Chairman

/bb/

OA. 12/07 - 4 -

27.6.2007

Post the case on 10.7.2007 granting time to the Respondents to file reply statement.

27.6.07 -

For Compliance.

Wts not bked.

/bb/

17.7.2007

Written statement filed by the respondents.

16.7.07

Post on 3.8.07. In the meantime the applicant is at liberty to file rejoinder.

19.7.07

Wts submitted by the Respondents. page 1 to 10. Copy served.

pg

Vice-Chairman

3.8.07 Counsel for the applicant wanted to file rejoinder.

Post on 5.9.07 for order.

Rejoinder not bked.

*2nd
2.8.07.*

Vice-Chairman

19.9.07

pg

Rejoinder submitted 02.05.2008 by the Applicant. page 1 to 13. Copy served.

Rejoinder

None for the Applicant nor the Applicant is present. Mr. G. Baishya, learned Sr. Standing Counsel appearing for the Respondents is present. Similar matter has already fixed on 15.5.2008.

Call this matter on 15.5.2008.

29.4.08
Similar matter cases are posted on 15-5-08 before the DTS. Therefore, it's also be listed on 15-5-08.

by

Wts and rejoinder filed by the parties.

Khushiram
Member(A)

14.5.08

15.05.2008 In this case Written Statement and Rejoinder have already been filed. Call this matter for hearing on 10.06.2008.


(Khushiram)
Member (A)


(M.R. Mohanty)
Vice-Chairman

nkm

10.06.2008 Heard Mr K. Bhattacharjee, learned Counsel appearing for the Applicant and Mr G. Baishya, learned Sr. Standing Counsel for the Union of India, in part.

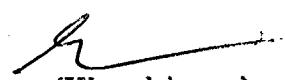
Call this matter on 13.06.2008 for further hearing.


(Khushiram)
Member (A)


(M.R. Mohanty)
Vice-Chairman

nkm

13.06.2008 Heard the learned Counsel for the parties and perused the materials placed on record. Hearing concluded. Orders reserved.


(Khushiram)
Member (A)


(M.R. Mohanty)
Vice-Chairman

nkm

20.06.08 Judgment pronounced in open court, kept in separate sheets. The application is dismissed.


(Khushiram)
Member (A)


(M.R. Mohanty)
Vice-Chairman

pg

copy of the order dt
20. 6. 08 received
on behalf of Mr. G.
Baishya (S. C. 450)
Rupashra Das, etc
25. 6. 08

15.9.08 with comments 10/10/08

Copy of the Common
Draft sent to the
parties in the DFNR.

3220 to 3235 on
25.7.08, 10/10/08

10/10/08

10/10/08

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application Nos..12 of 2007, 114 of 2007, 120 of 2007, 135 of 2007 ,42 of 2008, 56 of 2008, 58 of 2008, 60 of 2008, 71 of 2008

Date of Order : This the 20th Day of June, 2008

**HON'BLE MR.MANORANJAN MOHANTY, VICE-CHAIRMAN
HON'BLE MR. KHUSHIRRAM, ADMINISTRATIVE MEMBER**

O.A. 12 OF 2007

**Sri Jayanta Hazarika
Son of Late Bhola Nath Keot
34 Bn SSB Dirang, A.P. West Kameng** **Applicant**

**By Advocate Mr. K.Bhattacharjee, Mr.M.Mazumdar
Mr.M.Bhattacharjee**

--Versus--

- 1. Union of India**
Represented by the Director General
Sashastra Seemabal, East Block V.
R.K. Puram
New Delhi-110066.
- 2. Ministry of Home Affairs**
Represented by the Secretary to
The Govt of India, New Delhi-110066
- 3. Director General**
Sashstra Seemabal East Block-V
R.K.Puram, New Delhi-110066.
- 4. Assistant Director**
O/O Director General Sashstra Seemabal
East Block -V.R.K.Puram, New Delhi-110066.
- 5. Area Organizer (HQ)**
FTR HORSSB, Gauhati
- 6. Assistant Surgeon (Vety)**
34 Bn SSB Dirang, A.P. West Kameng
- 7. Commandant**
34 Bn SSB Dirang, A.P. West Kameng. **Respondents**

By Advocate Mr. G.Baishya, Sr.C.G.S.C.



O.A.120 of 2007

Smti Yog Maya Wagle
 W/O Sri Rajesh Basumatary
 Posted at A.O. Office, SSB, Dirang
 District West Kameng, Arunachal Pradesh

Applicant

By Advocate Mr.K.Bhattacharya Mrs.U.Dutta
 Mr.M.Bhattacharjee

-Versus-

1. Union of India
 Represented by the Ministry of Home Affairs
 Through Secretary to the Government of India,
 New Delhi.
2. The Director General,
 Sashastra Seema Bal East Block-V
 R.K.Puram, New Delhi-1100066
3. The Inspector General
 Frontier Heads Quarter, SSB
 Uday Path, R.G.Baruah Road,
 Guwahati, Assam
4. Deputy Inspector General
 Sector Heads Quarters
 SSB, Tezpur, Assam
5. Area Organiser
 SSB Bomdila/Dirang
 District West Kameng,
 Arunachal Pradesh

Respondents

By Advocate Mr. M.U.Ahmed, Addl.C.G.S.C.

O.A. 114 of 2007

1. Shri Chandan Kumar Sarkar
 S/O Late Anesh Ch. Sarkar
 Posted at A.O. Office, SSB, Rangia
 District Kamrup, Assam
2. Sri Sarkar Pal
 S/O Late Bipin Ch.Pal
 Office of the A.O., SSB Bongaigaon,
 District Bongaigaon, Assam
3. CH Gojendro Singh



S/O Late CH Budhi Singh
 Posted at A.O., Office, SSB Bongaigaon
 District Bongaigaon, Assam

4. Sri A.Sanahal Meetei
 S/O A.Ibobi Singh,
 Office of the A.O. SSB Bongaigaon
 District Bongaigaon, Assam
5. Sri U.K.Roy
 S/O Late Dhirendra Kr.Roy,
 Office of the A.O., SSB Bongaigaon
 District Bongaigaon, Assam
6. Sri N.Kumar
 S/O Sri Shiv Nandan Kumar Kumar
 Office of the A.O., SSB Bongaigaon
 District Bongaigaon, Assam.
7. Sri A. Joykumar
 S/O Late A.Nongthgon Singh,
 Office of the A.O.SSB, Bongaigaon
 District Bongaigaon, Assam
8. Sri Bhaswar Roy.
 S/O
 Office of the A.O., SSSB Bongaigaon
 District Bongaigaon, Assam
9. Sri Sardwip Kumar Sasmol
 S/O Late Bankim Ch. Sasmol
 Office of the A.O.SSB, Bongaigaon
 District Bongaigaon, Assam
10. Sri P. Binokanta Singh
 S/O T.Mendihor,
 Office of the A.O.,SSB Falakata
 District Jalpaiguri, West Bengal
11. Sri Abhay Kumar Pandey
 S/O Late S.B.Pandey
 Office of the A.O., SSB Udaguri
 District Udaguri BTAD, Assam
12. Sri Sashi Kanta Nath
 S/O Late Bhadreswar Nath
 Office of the A.O., SSB Udaguri,
 District Udaguri BTAD, Assam
13. Sri Basanta Kr.Das
 S/O Late Gopiram Das,
 Office of the A.O.,SSB Udaguri
 District Udaguri BTAD, Assam
14. Sri Sumit Poddar

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15. S/O Late S.N. Poddar
Office of the A.O., SSB Udaguri,
District Udaguri BTAD, ASSam
15. Sri Jaganath Sahoo
S/O Sri Bhrama Sahoo
Office of the A.O.,SSB Udaguri

16. Sri Vipin Chandra
S/O M.D.Harbola
Office of the A.O., SSB Udaguri
District Udaguri BTAD, Assam

17. Sri Mritynujoy Roy
S/O Sri Hemendra Ch.Roy
Office of the C.O., SSB Bhutankathi/Nikashi
Under A.O Office, SSB Rangia
Dist Kamrup, Assam

18. Sri B.K.Baidya
S/O.Sri S.R.Baidya
Office of the C.O., SSB Bhutankathi/Nikashi
Under A.O. Office, SSB Rangia
Dist Kamrup, Assam

19. Sri Animesh Mukharjee
S/O Sri Madhusudhan Mukharjee
Office of the C.O., SSB Darranga/Sashipur
Under A.O., SSB Rangia
District Kamrup, Assam

20. Sri Prasad Bhaduri
S/O Sri Sachindra Nath Bhaduri
Office of the C.O., SSB Darranga/Sashipur
Under A.O., SSB Rangia
Dist Kamrup, Assam

21. Sri K.Tonsing
Office of the A.O., SSB Bomdila
Dist.West Kameng
Arunachal Pradesh

22. Sri R.C.Pant
Office of the A.O., SSB Bomdila
District West Kameng
Arunachal Pradesh

23. Sri Probir Kumar Dev
Office of the Area Organiser SSB,
Kokrajhar, District Kokrajhar
Assam

24. Sri Kajal Roy,
Office of the Area Organiser SSB,
Kokrajhar District Kokrajhar,
Assam

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25. Sri Madhusudhan Jha
Office of the Area Organizer, SSB
Kokrajhar, Dist Kokrajhar,
Assam

26. Sri Sandip Chatterjee
Office of the Area Organiser, SSB
Kokrajhar, Dist. Kokrajhar
Assam

27. Sri Ram Singh Dhami
Office of the Area Organiser, SSB,
Kokrajhar, Dist Kokrajhar,
Assam.

28. Sri Indrajit Roy Barunja
Office of the Area Organiser SSB,
Kokrajhar, District Kokrajhar,
Assam

29. Sri Anil Kumar Roy
Office of the Area Organiser, SSB
Kokrajhar, Dist Kokrajhar,
Assam. Applicants

By Advocate Mr. K.Bhattacharjee, Mrs.U.Dutta

Mr.M.Bhattacharjee

---Versus---

1. Union of India
Represented by the Ministry of Home Affairs
Through Secretary to the Government of India,
New Delhi
2. The Director General,
Sashastra Seenabali, East Block-V,
R.K.Puram, New Delhi-110066
3. The Inspector General
Frontier Heads Quarter, SSB,
Uday Path, R.G.Baruah Road,
Guwahati, Assam
4. Deputy Inspector General
5.Head Quarters
SSB Bongaigaon, Assam
5. Deputy Inspector General
5 Hcaqds Quarters
S.S.B, Tezpur, Assam
6. Area Organiser
SSB Udaguri

Dist Udaguri, BTAD
Assam

7. Area Organiser
SSB Udaguri
District Udagui BTAD ,Assam

8. Area Organizer
SSB Rangia
Dist Kamrup Assam

SSB Bomdila
Dist West Kameng
Aurnachal Pradesh

9. Area Organiser
SSB Bongaigaon
District Bongaigaon, Assam

10. Area Organiser
SSB Fakakata
District Jalpaiguri, West Bengal;

11. Area Organiser
SSB Kokrajhar,
District Kokrajhar,
Assam.

REspondents

By Advocate Mr.M.U.Ahmed, Addl.C.G.S.C.

O.A.135 of 2007

1. Shri Pradip Basak
S/O Late Kali Kumar Basak
Senior Field Assistant(Veterinary)
Sashastra Seema Bal(SSB)
2. Shri Himangshu Roy Poddar
Lat Khagendra Nath Roy Poddar
Senior Field Assistant (Veterinary)
Sashastra Seema Bal (SSB)
3. Shri Ram Kishore Barman
S/O Late Ananta Saran Barman
Senior Field Assistant (Veterinary)
Sashastra Seema Bal(SSB)
4. Shri Ranjit Kumar Saha
S/O Sri Kalipada Saha
Senior Field Assistant(Veterinary)
Sashastra Seema Bal(SSB)
5. Shri Haridas Sarkar,
S/O.c Santosh Sarkar.
Senior Field Assistant(Veterinary)

Ch

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7-

Sashastra Seema Bal(SSB)

Applicants.

By Advocate Dr.J.L.Sarkar, Mr.M.Chanda, Mr.S.Nath.
Mrs. U.Dutta.

-Versus-

1. The Union of India,
Represented by the Secretary to the
Government of India,
Ministry of Home affairs,
East Block-V
R.K.Puram, New Delhi-110066
2. The Director General,
Sashastra Seema Bal,East Block-V
R.K.Puram, New Delhi-110066.
3. The Inspector General
Frontier Headquarters, SSB,
Uday Path, R.G.BAruah, Raod,
Guwahati, Assam.

Respondents.

By Advocate Mr.M.U.Ahmed, Addl.C.G.S.C.

O.A.42/2008

1. Shri Sachin Bhushan Prasad
S/o Late Shil Pujan Prasad
Posted at A.O.S.S.B. Udaguri
2. Sri Jayanta Hazarika
Son of Late Bhola Nath Keot
Posted at A.O. SSB, Udaguri

.....Applicants

By Advocate Sri J.L.Sarkar & K.Bhattacharjee

-Versus-

1. Union of India
represented by the Secretary to the
Government of India
Ministry of Home Affairs, North Block,
New Delhi-110001.



2. Director General,
Sashastra Seema Bal, East Block-v
R.K.Puram, New Delhi-110066
3. Assistant Director (Administration)
Frontier Head Quarter,
Sashastra Seema Bal, East Block-V,
R.K.Puram, New Delhi-110066.
4. Assistant Director (Administration)
Frontier Head Quarter,
Sashastra Seema Bal, Uday Path,
R.G.Baruah Road, Guwahati.
Pin 781024.
5. The Inspector General,
Frontier Head Quarter,
Sashastra Seema Bal, Uday Path,
R.G.Baruah Road, Guwahati.
Pin 781024.
6. Deputy Inspector General-5,
Headquarters, Sashastra Seema Bal,
Tezpur, Assam
7. Area Organiser, Sashastra Seema Bal,
District Udaguri, BTAD Assam Respondents

By Mr M.U.Ahmed, Addl.C.G.S.C.

O.A.56/2008

Shri Harendra Chandra Barman,
Senior Field Assistant (Veterinary)
Posted at Area Organiser, SSB Kokrajhar
Post Charaikhola
Dist. Kokrajhar 783376. Applicant

By Advocate M. Chanda

Versus:

1. Union of India
represented by the Secretary to the
Government of India
Ministry of Home Affairs, North Block,
New Delhi-110001.
2. Director General,
Sashastra Seema Bal, East Block-v



R.K.Puram, New Delhi-110066

3. Assistant Director (Administration)
Frontier Head Quarter,
Sashastra Seema Bal, East Block-V,
R.K.Puram, New Delhi-110066.
4. Assistant Director (Administration)
Frontier Head Quarter,
Sashastra Seema Bal, Uday Path,
R.G.Baruah Road, Guwahati.
Pin 781024.
5. The Inspector General,
Frontier Head Quarter,
Sashastra Seema Bal, Uday Path,
R.G.Baruah Road, Guwahati.
Pin 781024.
6. Deputy Inspector General,
SSB Sector Headquarters, Bongaigaon,
P.O.Bongaigaon
Dist. Bongaigaon, Assam
7. Area Organiser, SSB,
Kokrajhar, P.O.Charaihola,
Dist. Kokrajhar Assam Respondents

By Advocate Mr G.Baishya, Sr.C.G.S.C

O.A. 58/2008

1. Shri Raj Kanta Barman
S/O Late Kishori Mohan Barman
Posted at A.O. S.S.B., Rangia
2. Shri Ghanashyam Basak
Son of Late R.L. Basak
Posted at A.O. SSB, Kokrajhar Applicants

By advocate Dr J.L.Sarkar, K.Bhattacharjee

-Versus-

1. Union of India
represented by the Secretary to the
Government of India
Ministry of Home Affairs, North Block,
New Delhi-110001.



2. Director General,
Sashastra Seema Bal, East Block v
R.K.Puram, New Delhi-110066
3. Assistant Director (Administration)
Frontier Head Quarter,
Sashastra Seema Bal, Uday Path,
R.G.Baruah Road, Guwahati.
Pin 781024.
4. The Inspector General,
Frontier Head Quarter,
Sashastra Seema Bal, Uday Path,
R.G.Baruah Road, Guwahati.
Pin 781024.
5. Deputy Inspector General,
SSB Sector Headquarters, Tezpur,,
Assam
6. Deputy Inspector General,
SSB Sector Headquarters, Bongaigaon, Assam
Pin 783380.
7. Area Organiser, SSB,
Rangia, Dist. Udaguri, BTAD,
Assam, Pin 784509.
8. Area Organiser, SSB,
Kokrajhar, BTAD,
Assam, Pin 783370. Respondents

By Advocate Mr M.U.Ahmed, Addl.C.G.S.C

O.A.60/2008

1. Shri J.S.Samual
Posted at Office of the Area Organiser,
Sashastra Seema Bal,
Udaguri, BTAD
Pin 784509.
2. Sri H.Bimangal Sharma
Posted at office of the Area Organiser
SSB, Diang,
Dist. West Kameng.
Pin 79001. Applicants

By Advocate J.L.Sarkar



-11-

Versus

1. Union of India
represented by the Secretary to the
Government of India
Ministry of Home Affairs, North Block,
New Delhi 110001.
2. Director General,
Sashastra Seema Bal, East Block-V
R.K.Puram, New Delhi 110066
3. Assistant Director (Administration),
Frontier Head Quarter,
Sashastra Seema Bal, East Block-V,
R.K.Puram, New Delhi 110066.
4. The Inspector General,
Frontier Head Quarter,
Sashastra Seema Bal, Uday Path,
R.G.Baruah Road, Guwahati.
Pin 781024.
5. Deputy Inspector General,
SSB Sector Headquarters, Tezpur,,
Assam
6. Area Organiser, SSB,
Udaguri, BTAD
Pin 790001.
7. Area Organiser, SSB,
West Kameng Bomdila,
Arunachal Pradesh,
Pin 790001.Respondents

By Advocate Mr M.U.Ahmed, Addl.C.G.S.C

O.A. 71/2008

1. Shri Kalyan Kishore Mukhati
Deputy Field Officer (Medic)
Posted at Office of the Area Organiser,
Sashastra Seema Bal, Bongaigaon
Pin 783380.
2. Sri Keshabendu Shome
Deputy Field Officer (Medic)
Posted at Office of the Area Organiser,
Sashastra Seema Bal, Bongaigaon ...Applicants

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-12-

By Advocate Sri J.L.Sarkar & K.Bhattacharjee

•Versus•

1. **Union of India**
represented by the Secretary to the
Government of India
Ministry of Home Affairs, North Block,
New Delhi-110001.
2. **Director General,**
Sashastra Seema Bal, East Block-V
R.K.Puram, New Delhi-110066
3. **Assistant Director (Administration)**
Frontier Head Quarter,
Sashastra Seema Bal, East Block-V,
R.K.Puram, New Delhi-110066.
3. **Assistant Director (Administration)**
Frontier Head Quarter,
Sashastra Seema Bal, Uday Path,
R.G.Baruah Road, Guwahati.
Pin 781024.
4. **The Inspector General,**
Frontier Head Quarter,
Sashastra Seema Bal, Uday Path,
R.G.Baruah Road, Guwahati.
Pin 781024.
5. **Deputy Inspector General,**
Sector Headquarters, Sashastra Seema Bal,
Bongaigaon, Assam - 783380.
6. **Area Organiser, Sashastra Seema Bal,**
District Bongaigaon, Assam
Pin 783380.
7. **Area Organiser, Sashastra Seema Bal,**
District Kokrajhar, Assam
Pin 783376. Respondents

By Mr M.U.Ahmed, Addl.C.G.S.C.



ORDER (ORAL)KHUSHIRAM, MEMBER(A)

All these cases were heard separately but as all of them involve common questions of law and similar facts and the reliefs sought for are also similar. Hence we are, hence disposing of all these applications by this common order.

2. The following cases have been filed by the staff of the SSB engaged in Veterinary and Para Medical Cadre etc. against their redeployment/transfer, alleging/apprehending combatisation of their services. Details of the impugned orders and their prayers in different cases are as under :

Case No.	Names & Designation of the Applicant	Reliefs sought in the O.A.	Impugned order
O.A.12 of 2007	Jayanta Hazarika Sr. Field Assistant (Veterinary)	The Applicant relief sought in the O.A. to quash the transfer order dated 05.10.2005 (Annexure-6) which is changed the nature of duties and change of cadre from a Civil post to a combatised post without the willingness. The assignment to perform any duties as per order of new assignment dated 07.08.2006 is different from to the original role and charter approved by the Indian Veterinary Council Act.	Order dated 5.12.05 relates to posting of Applicant from AO Ranidonga to Pup Rearing Centre Gorakhpur
O.A.135 of 2007	Shri Pradip Basak & Ors. Sr. Field Assistant	8.1 That the Hon'ble Tribunal be pleased to set aside and quash the impugned memorandum No.30/SSB/FV/2000	The order dated 9.4.07 clarifying that with the change of role of SSB as Border



	(veterinary)	(3)/3507 dated 09.04.2007 (Annexure 6) 8.2 That the Hon'ble Tribunal be pleased to direct the respondents not to employ the Applicants in operational job/duties of Dog Handler.	Guarding Force Veterinary doctors & para Veterinary staff who were trained and assigned the duty to look after healthcare, feeding, training, maintenance, handling and operational work of Force dogs. There has been no change to the cadre or post or pay scale but only the responsibility has been changed.
O.a.42/2008	Sri S.B.Prasad & Jayanta Hazarika, AO,SSB	Order dated 19.02.2008 be set aside and quashed in respect of applicants No.6 & 7 and their names may be deleted from the said order.	Order dated 19.02.2008 relates to transfer of SFA(V) wherein Applicants have been transferred from AO Udaguri to 17 Bn Bhairabkunda
O.A.56/2008	Sri Harendra Chandra Barman, SFA(V)	Order No.CR 4344-59 bearing letter No.FC/II/15/07/3475-82 dated 19.02.2008 be set aside and quashed so far the applicant is concerned and allow the applicant to continue as Civilian staff i.e. SFA(Vety).	Order dated 19.02.2008 relates to transfer of SFA(V) wherein Applicants have been transferred from AO Kokrajhar to 16 Bn Kokrajhar
O.A.58/2008	Sri Raj Kanta Barman & Ghanashya m Basak	Order dated 12.03.2008 be set aside and quashed so far the applicant No. 3 & 8 is concerned and their names may be deleted from the said order.	Order dated 12.03.2008 relates to transfer of SFA(M)
O.A.60/2008	Sri J.S.Samual & H.Birmangal Sharma	Order dated 12.03.2008 be set aside and quashed so far the applicant No. 4 & 9 is concerned and their names may be deleted from the said order.	Order dated 12.03.2008 relates to transfer of SFA(M)



O.A.71 /2008	Sri Kalyan Kishore Mukhati & Keshabendu Shome	Order dated 12.03.2008 be set aside and quashed so far the applicant No. 3 & 5 is concerned and their names may be deleted from the said order.	Order dated 12.03.2008 relates to transfer of DFO(M)
O.A.120 of 2007	Smti Yog Maya Wagle Sr. Field Assistant(M edic)	Respondents be ordered to be directed to withdraw the order dated 11.04.2007 (Annexure 2)	
O.A.114 of 2007	Shri Chandran Kumar Sarkar & Ors. Sr.Field Assistant(M edic)	The Respondents be ordered/ directed to cancel/ withdraw the impugned order dated 11.04.2007 (Annexure- 2).	The order dated 11.4.07 refers to the approval of DG, SSB regarding redeployment of the different personnel of the organisaion to Battalion of the concerned Commandants for all purposes.

It is alleged that the Applicants have been transferred from non combatised civilian posts to combatised posts in the battalions without obtaining their willingness for the same. Therefore, they have sought cancellation of the transfers/redeployment orders made purportedly as combatised personnel and have sought setting aside the transfer orders relating to their redeployment.

3. The Respondents have filed written statement stating that the role of the SSB from Civilian Organization (under the Cabinet Secretariat) has been changed to that of Border Guarding Force (BGF) to take care of the Indo- Nepal and Indo- Bhutan Boarder under the Ministry of Home Affairs of Govt. of India. As a Border Guarding Force combatised personnel of the SSB are being deployed with the Border and have been sanctioned with "dog squads" to take care of the sniffer



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dogs of the force and para medical personnel to provide initial medical assistance/first aid to the personnel deployed on the border and other formations under their jurisdiction. The veterinary personnel were earlier also taking care of the dogs or the activities related to the training, rearing of puppy/dogs at the training centre and to look after the health care, feeding ,training, maintenance, handling operations of the Dog Squad. With the change of role of the force, the same personnel have been redeployed in the forward formations to do the same job without their being combatised. It has been clarified that combatisation of the civilians is possible only if they express willingness for the same. Similarly for the para medical cadre it has been stated that neither the nomenclature of the cadre of the Applicants was changed nor have they been deployed on combatised duties. They have been redeployed to assist the forward formations and as a result of this redeployment if they have to work under combatised officers that itself is not sufficient to make these Applicants combatised unless they express willingness for the same. The Applicants will serve upto 60 years of age like all other civilians and their redeployment will not have any effect on their civilian status. It has also been stated that Applicants have not exhausted remedies available to them within the organization and as such filing of these Original Applications is premature and hence not tenable. The Respondents have also prayed for vacation of the stay orders granted in some of the O.As.

4. M.P.No.71 of 2008 in O.A.No.114 of 2007 has been filed for vacation/cancellation of the interim order dated 09.5.2007.



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5. In O.A.120/07 Respondents have issued instruction for not deploying lady SFA on the BOPs though the Applicant will continue to discharge duties as before. Therefore, there is no violation of rules and regulation governing the services of the Applicants.

6. Heard Dr J.L.Sarkar, learned counsel appearing for the Applicants of O.A.No.42/08, 58/08, 60/08 & 71/08 and Mr M.Chanda, learned counsel appearing for the Applicants in O.A.No.56/08. The learned counsel for the Applicants tried to make out a case that SSB has been declared as an armed force by an Act of Parliament in December 2007, therefore the Tribunal has no jurisdiction as the SSB stand combatised. However, the learned counsel stated that without obtaining any willingness from either cadre, they have been forced to work in the Border areas like combatised personnel. Therefore, direction should be issued to the Respondents to prepare a scheme with a view to give proper opportunity to the Applicants to give their willingness or otherwise for combatisation so that they are not victimized or deployed in combatised operation without their willingness.

7. Mr G.Baishya, learned Sr. Standing Counsel appearing in O.A.56/08 and Mr M.U.Ahmed, learned Addl. Standing counsel appearing for the Respondents in O.A.Nos.42/08, 58/08, 60/08 & 71/08 have argued that question of combatisation of Applicants without willingness does not arise. With the change of role of the SSB the expertise of the cadre of SFAs and para medical personnel have been utilized by the Respondents with a view to optimize the efficiency of the



force and to suit the new task assigned to them. The issue raised in these cases have earlier been adjudicated upon by the Tribunal in O.A.Nos. 116/05, 117/05, 174/05, 269/05, 275/05 and 31/06 which were dismissed on 21.03.2007. They have also stated that SSB Act 2007 has been enacted by the Parliament but under sub-section 2 of Section 1 it is stated that the Act will come into force on such date as the Central Government will notify. But no such notification has been placed before the Tribunal either by the learned counsel for the Applicants or by the learned Standing counsel appearing for the Respondents. Therefore, combatisation of the force has yet to be implemented. Since the Applicants have not exhausted the avenues available for redressal of their grievances within the department before filing of these O.A.s, the same are premature and should be dismissed.

8. Once the question of combatisation goes, then there remains a point relating to the posting of the Applicants at different centres; which amounts to transfer. Normally transfers cannot be challenged before the Tribunal as was held by Apex Court in S.C.Saxena vs. U.O.I & Ors. (reported in (2006) 9 SCC 586 para-6), that "a Government servant cannot disobey a transfer order by not reporting at the place of posting and then go to a court to ventilate his grievances" and that it is his duty to first report for work where he is transferred and make a representation as to what may be his personal problems and that the "tendency of not reporting at the place of posting and indulging in litigation needs to be curbed" In another decision, (State of U.P. & another vs. Siyaram and another, reported in (2004) 7



SCC 405) the Supreme Court held that "transfer is not only an incident of service, but a condition of service as well and is necessary in public interest and efficiency in public administration – No govt. servant or employee of a public undertaking has any legal right to be posted forever at any one particular place or place of his choice"

8. The facts narrated in the written statement, the apprehension of the Applicants regarding their combatisation is unfounded. Combatisation without express willingness is not possible and has been emphatically denied by the Respondents. The redeployment of Applicants services cannot be faulted with as it is a policy and administrative decision.

9. In the light of the foregoing discussions these Original Applications being devoid of merit are hereby dismissed. All stay/status quo orders passed in these cases also stand vacated. There will be no order as to costs.

Khushiram
20.6.2008
(KHUSHIRAM)
ADMINISTRATIVE MEMBER

Manoranjan Mohanty
20.6.08
(MANORANJAN MOHANTY)
VICE CHAIRMAN

11 JAN 2007

OM गुवाहाटी न्यायपीठ
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLICATION NO. 12 /2007

Sri Jayanta Hazarika

...Applicant

-Vs-

Union of India & ors

...Respondents

SYNOPSIS

That the instant application has been filed challenging the issuance of Charter of duties for dog handler in SS.B as per the standard operating procedure for dog squad to be followed by S.F.A(Vet) defying the original role and Charter of Indian Veterinary Council Act and also challenging as to whether a Civilian cadre can be converted into combatised cadre by issuance of Charter of duties.

Filed by

smt. M. Bhattacharjee

Advocate

DJ-1

Final hearing held
10.01.2007

Charter of duties

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLICATION NO. 12 /2007

Sri Jayanta Hazarika ...Applicant
-Vs-
Union of India & orsRespondents

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Filed by

Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH
GUWAHATI

ORIGINAL APPLICATION NO. 12/2007

(An application under section 19 of the Administrative Tribunals Act
1985)

(for use of Tribunal Office)

Signature:

Date:

1. PARTICULARS OF THE APPLICANT

Sri Jayanta Hazarika
Son of Late Bhola Nath Keot
34 Bn SSB Dirang, A.P. West Kameng

II. Particulars of the respondents

1. Union of India
Represented by the Director General
Sashastra Seemabal, East Block V,
R.K. Puram,
New Delhi-110066.
2. Ministry of Home Affairs
Represented by the secretary to
the Govt. of India , New Delhi-110066.
3. Director General
Sashstra Seemabal East Block -V
R.K.Puram , New Delhi-110066.
4. Assistant Director
O/O Director General Sashstra Seemabal
East Block -V R.K.Puram , New Delhi-
110066.
5. Area Organizer (HQ)
FTR HORSSB, Gauhati
6. Assistant Surgeon (Vety)
34 Bn SSB Dirang, A.P. West Kameng
7. Commandant
34 Bn SSB Dirang, A.P. West Kameng

Jayanta Hazarika.

File No. 5. Bhattacharjee
Date 11/11/07
Advocate

III. PARTICULARS OF THE ORDER (S) AGAINST WHICH APPLICATION IS MADE:

(a) This application is made against the order No. 1(a) 4/SSB/A-4/2005(I) Pt-6602-6660 dated 5.10.05 issued by the Assistant Director (EA.IV) by which the present Applicant is sought to be posted as Dog Handler showing the transfer/ posting at Takenpur alongwith post to undergo Pups Breeding and Rearing Course (in short PB & R Course) pursuant to the Notification dated 03.09.2004 which was circulated for selection of Dog Handlers (DH) from the strength of SFA(Vet).

(b) Memo No. 97/Vet/SSB/04/Vol.I/VC-886-88 dated 5.11.05 whereby additional duties has been assigned to the veterinary wing to perform duties of taking care, management and training of dogs squads to be raised by the force in total defiance of the original role and charter meant for SFA(V) as per Indian Veterinary Council Act irrespective of the memorandum circulated from the office of the Deputy inspector General on 02.02.05 practical problem of motivating the SFA(Vet) and their willingness to work as Dog handler and further clarifying to declare them surplus pursuant to the decision taken by MHA not to recruit Civilian Cadre and to vacancies of Civilian Cadres be filled up by combative personnel.

(c) Memo dated 14.3.06 issued by the Dy Inspector General (pers) rejecting the representation made by the Applicant.

(d) Issuance of Charter of duties for Dog handlers in SSB as per standard operating procedure for Dog squad to be followed by the SFA(Vet) defying original role and character of Indian veterinary Council Act.

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III.2 JURISDICTION OF THE TRIBUNAL:

That the applicant declare that the subject matter of this application is within the jurisdiction of this Hon'ble tribunal.

III.3 LIMITATION

That the applicant declares that the present application is made within the period of limitation under section 21 of the Administrative Tribunal ,Act 1985.

IV. FACTS OF THE CASE:

1. That the applicant is a Civilian employee under the authority of SSB and at present posted in the District of West Kameng under the supervisor and control of Commandant 34th SSB Dirang and as such entitled to all rights and privileges guaranteed under the Constitution of India and the relevant service rule framed thereunder.

2. That the applicant joined in the post of constable on 3.3.1988 at Dirang under the Command of the Director General SSB.

3. That after serving for 4 years in the post of constable and on technical registration from the post on administrative reason, the applicant was appointed as Senior Field Assistant (Vet) on 17.02.92 under the SSB(Para Veterinary staff) Rules 1989 which is a Civil post in the pay scale of Rs.975-25-1150-EB-30-1660.

A copy of the Appointment order is annexed herewith and marked as Annexure-1.

4. That the applicant states that the post of the senior Field Assistant (Veterinary) is a purely Civilian post and is guided by the para veterinary staff recruitment Rules 1989 to look after the treatment of sick animal, documentation of veterinary Hospital Dispensary and

Jayanta Hegareika.

have to undergo Basic condensed course known as Veterinary Assistant Course.

5. That the applicant states that the recruitment rule of para-veterinary staff was formulated vide Cab sect. Notification No.A 12018/30/88 D.O.I dated 31.3.1989. This Notification contained detailed role and charter of duties. It basically detailed the eligibility for recruitment as SFA(V) and the purpose of recruitment.

A Copy of the charter duties is annexed
as Anenxure-2.

6. That the Applicant further states that the Government of India formed the SSB organization consisting of two wings one in Battalian side i.e Combatised Force maintained by CRPF rules and the other is Organizational side or Area side (Non Combatised) maintained by CCS Rule under the same Directorate . That since change in the Govt. Policy SSB has come under the Ministry of Home Affairs from the cabinet Secretariat w.e.f. 15.1.2001. The role of the organization has been changed with mandate to guard the Indo Nepal Border and Indo Bhutan Border.

7. That the applicant states that for swift handling of the transformation of SSB in to a CPMP the issue was discussed in department related Parliamentary standing Committee on Home Affairs on its 98th report it was submitted that " it has been clearly decided that the transformation of SSB in to a CPM Force has put a big question mark on the focus and career growth of its Civilian staff who were Hither to performing the duties as per its original role and charter..... natural death .The Authority also circulated such memorandum order on 2.2.05 to declare SFA(V) as surplus.

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The applicant craves leave of this Hon'ble Tribunal to submit copy of the report at the time of hearing if need be.

A copy of the memo dated 2.2.05 is annexed herewith and marked as Annexure-3.

8. That the applicant states that on 3rd September 2004 the Chief Vety. Officer issued a memorandum wholly it is stated to select and intimate the name of SFA(Vet) working in the Department who are relatively young and have attitude to care and handle dogs for working as Dog handler SSB in the Battalion.

9. The concerned Area Organizer was also requested to intimate the names of only those persons who are having interest in Pets like dog. In that connection the present applicant expressly declined to join in the post of Dog Handler.

A copy of the memorandum dated 3.9.04 is annexed as Annexure-4.

A copy of unwillingness letter dated 18.2.05 is annexed as Annexure-5.

10. That the applicant states that again such activity of the respondents some of employees approached this Hon'ble Tribunal challenging the order of transfer made on real location. Pursuant to filing of the O.A's before this Hon'ble Tribunal this authority have now been issuing transfer order to SFA staff using some deferent warding intending to mean that the present applicant and others are transferred alongwith post so that the applicant may not have any grievance of raising objection for transferring to pup rearing centre for Dog handler.

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11. That since passing of transfer order with post, the applicant submitted his unwillingness representing the valid cause which was mechanically rejected by the authority purportedly vide order dated 3.3.05 irrespective of the Memo of the MHA dated 9.4.03 to fill up the vacancy by combatised personnel. As per the new scheme of things, the Civilian wing will be allowed to die its natural death.

A copy of Memo dated 9.4.03 is annexed herewith and marked as Annexure- 5A

12. That the applicant states that he was forced to join the pup rearing centre Gorakhpur vide order dated 5.10.05 and thereafter vide memo dated 5.11.05 the authority dictated the announce the ultimate intention of utilizing the Civilian person against combatised post partially for Dog handling / Dog squad defying all the earlier charter / role of duties. On receiving such Memorandum the applicant on 16.11.05 submitted his representation before the authority requesting that duty of competent personal may assign to SFA(V).

Copies of the order dated 5.10.05 , memo dated 5.11.05 are annexed as Annexure-6 and 7 respectively.

13. That, the appellant states that on 13.4.06 an order was passed whereby the applicant was transfer and posting along with the post has been made under 34 Battalion SSB Dirang, and accordingly having no option the petitioner joined his duties.

A copy of the order dated 13.4.06 is annexed hereto and marked as Annexure- 8.

14. That appellant states that on 24.2.2006 after joining Dirang he received a memorandum in respect of his representation dated 16.11.05 whereby his representation has been rejected as devoid of merit and further states that if the petitioner is not willing to dog

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handling duties this will be treated as indiscipline and misconduct as appropriate disciplinary action can be taken.

A copy of 24.2.2006 is annexed hereto and marked as Annexure-9.

15. That the applicant states the authority also introduce new Charter of dog handler is SSB to be followed by SFA(Vet) working as a dog handler in dog squad 34 Bn Dirang for compliance vide order dated 7.8.06 issued by Assistant Surgeon (Veterinary) which have no nexus with duties of veterinary wings. The appellant further states that again on 18.7.06 the Commandant issued a memorandum fixing the working hours of the appellant which is completely against the spirit of the Indian Veterinary Council Act.

Copies of the Charter of duties dated 7.8.06 and 18.7.06 are annexed hereto and marked as Annexure- 10 & 11 respectively.

V. GROUNDs

1. For that the applicant is a out and out a Civilian employee articulated as para – veterinary staff with definite role and Charter of duties formulated vide cabinet secretariat Notification No.A-12108/30/88 D.O. 1 dated 31.3.1989 for area side (Non Combatised) maintained by CCS Rules and as made in transfer order dated 5.10.05 to the Pup rearing centre Gorakhpur to undergo Pup Breeding is rearing Course is bad in law.

2. For that the additional duty as assigned to the veterinary wing to take care, management and training of dog squad to be raised by the Force is outside the ambit of original role and Charter meant for SFA(Vet) staff. The respondent ought to have considered the total

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This Point
is no longer
pertinent?

charge of nature of duties from a Civilian staff to hard para-military staff which is otherwise adverse to the service conditions and thereby violated the principle of natural justice which is the basic requirement of administrative law.

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Answered?

3. For that, the order dated 5.10.05 is only meant for transferring the applicant at any cost to the pup rearing centre Gorakhpur to fulfill the intention of the Memorandum dated 3.9.04 as such liable to be set aside.

4. For that, the order dated 5.11.05 is a cryptic one and under threat and pressure the authority have indulged in engaging the SFA(Vet) staff in Dog squad whereas the Ministry of MHA have already taken decision to let the veterinary staff declared surplus and to fill up the vacancies recruitment be made by combatised personal and as such the whimsical activity of the respondent is totally against the public policy and is liable to be set aside.

5. For that, with the transformation of SSB in to a CPM Force and with new objective of the force and an sanction of the Dog squad for SSB Battalion new recruitment ought to have been made to fulil the need without forcing the Civilian staff to undergo such training and utilizing them against the comabtised post.

6. For that the applicant by filling representation have expressed his unwillingness to work as Dog handler since he is transferred with the psot but the authority ,after completion of training , have categorically declared that the SFA(Vet) are being selected to perform the duty of Dog handling to be raised by the Force and ultimately assigned fresh Charter of duties giving a total go bye to the Indian veterinary Council Act and the Notification of original misuse of power which cannot be sustained in law.

Jayanta Hazareka

7. For that by the issuance of the fresh charter of duties the authority have imposed the duties of combatised personal upon the para -veterinary staff which is beyond the jurisdiction for , the executive instruction can not avoid the statute and the way the authority tried to change the duties is also whimsical and cryptic and such liable to b discarded and set aside.

8. For that the function of the dog squad is totally separate from the function of the veterinary cadre. The intending trainee are also required to be para-veterinary staff. Moreover, the training and duties are alien thing for a civilian staff under such circumstances the mode of transfer and training of the Veterinary staff to utilize them for dog squad is totally illegal and against the serviced condition and liable to be set aside.

9. For that in no circumstance the service of SFA(V) can be utilized to rear / valet pups, dog etc which not a professional job of senior Filed Assistant (V) as per charter of duties . The intention of the authority to introduce Dog squad is a new one and as such it can not be claimed by the depptt. Of SSB that the SFA(V) are competent and well trained vety assistant to handle the job and for this purpose SSB Battalion personnel should be given training to rear pup and maintain Dog squad.

10. For that, the requirement of service of SFA(Vet) in SSB Battalion is a unservable but for that reason the Civilian staff cannot be spared with the combatised job to be raised by the force. The activity of the respondent authority in informingly the role and charter of two different wings is not tenable in law and liable to be judicially reviewed.

11. That the applicant may be permitted to urge other grounds at the time of hearing.

Jayanth Hegdekar

VI. DETAILS OF REMEDIES EXHAUSTED

That the applicant declare that he made representation against the proposal of selection but the authority rejected the same and further circulated that any unwillingness will be treated as indiscipline and misconduct as such he could not prefer any further appeal but to approach this tribunal for there is no other alternative or equally efficacious remedy except to approach this Hon'ble Tribunal.

VII. MATTER NOR PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT

The applicant declare that he has not filed any writ petition a original application before any other Court or any bench.

VIII. RELEIF SOUGHT

For the reason stated above the applicant hereby prays that, this Hon'ble Tribunal may be pleased to call for the records pertaining to assigning of new / additional duties dated 7.3.06 meant for dog hunter pursuant to the order of transfer dated 5.10.05 with post authority have changed the nature of duties and change of Cadre from a Civil Post to a Combatised post and consequently to ensure that the applicant may not be pressurized to perform any duty as per new assignment dated 7.8.06 since he is transferred with post and also to declare that the fresh assignment of Charter of duties instead of original role and charter approved by the Indian Veterinary Counsel Act is illegal and void.

IX. INTERIM ORDER IF ANY SOUGHT FOR

Pending finalization of the O.A the applicant herein prays that this Hon'ble Tribunal may be pleased to direct the respondent not to give further effect to the fresh assignment of Charter of duties dated

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7.8.06 and to allow the applicant to perform the duty as per original role and charter (Annexure-) in attachment with the SSB Battalion squad ensuring that the his service will not be utilized as Dog Handler/ sniffer dog trainee and such other or further orders as it deem fit and proper.

X. PARTICULARS OF THE POSTAL ORDER:

- (a) IPO No. 28 G, 9321 68 date 11. 1. 07 for Rs.50
- (b) Envelops with acknowledgment
- (c) Vakalatnama
- (d) Material Papers as per index

XI. LIST OF ENCLOSURES

As stated in the index

VERIFICATION

I, Sri Jayanta Hazarika Son of Late Bhola Nath Keot aged about 44 years, C/o 34 Bn SSB Dirang, West Kameng, Arunachal Pradesh, do hereby verify that the statements made in paragraph 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 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No. NGE/E-22/88-92/ 149 40
 DIRECTORATE GENERAL OF SECURITY,
 G.O. THE DIVISIONAL ORGANISER, SSB
 ARUNACHAL PRADESH DIVN. ITANAGAR

February 17, 1992.

MEMORANDUM

The following Bn. personnel of Group Central SSB, have been selected for appointment on 'transfer basis' as Senior Field Assistant (Veterinary) in the pay scale of Rs. 775-25-1150-EB-30-1660/- p.m. plus usual allowance as admissible from time to time.

Sl. No.	Name & Rank	Present place of posting	Place of Establishment.
1.	No. 76438 Ct. Ganga Bahadur Khawas.	G.C. Ranidanga	AOP Pangchau AO Khansa.
2.	No. 94058 Ct. R.K. Saha	G.C. Raiganj	AOP Changlang -do-
3.	No. 86029 Ct. Jayanta Hazarika.	G.C. Dirang	AOP Nampong -do-
4.	No. 95049 Ct. Gunakanta Nath.	G.C. Barasat	AOP Hayuliang AO Tezu.
5.	No. 41592 Nk. Ramashankar Singh.	G.C. Dirang	AOP Seppa AO Bomdila
6.	No. 41891 L/Nk. Sudesh Prasad.	-do-	AOP Jang -do-
7.	No. 40006 Ct. Bipin Baruah	-do-	AOP Bomdila -do-
8.	No. 40016 Ct. Pranab Kr. Bora	-do-	AOP Tawang -do-
9.	No. 42238 L/Nk. Probin Baruah.	G.C. Tezu	AOP Tezu AO Tezu.
10.	No. 68156 Ct. Hari Ram	G.C. Dirang	AOP Walong AO Tezu.
11.	No. 94036 Ct. Makan Lal	G.C. Raiganj	AOP Palin AO Ziro.
12.	No. 44116 Ct. Banim Chatung	G.C. Basar	AOP Ziro -do-
13.	No. 86053 Ct. Naba Baruah	G.C. Dirang	AOP Sagalee -do-
14.	No. 88100 Ct. Mere Ruku	G.C. Basar	AOP Dapari -do-
15.	No. 44099 Ct. Motilal Basumatary.	-do-	AOP Basar AO Along.
16.	No. 88103 Ct. Bimal Basumatary.	-do-	AOP Along -do-

2. The terms and conditions of 'transfer' will be as under :-

i) the seniority of the Senior Field Assistant (Veterinary) taken on 'transfer' will be regulated in terms of orders contained in Ministry of Home Affairs O.M. No. 9/11/55/RPS, dated 22/12/1959 as amended from time to time, which envisages that their seniority will be below those already recruited.

checked
 H. S. S.
 13/1/92

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ii) they would not get any protection of the emoluments drawn by them as Constable/L.Nk/Nk. Their pay would be fixed under the normal rules with reference to their pay in the parent cadre in the Group Centre.

iii) they would not be made permanent immediately on their transfer as their permanency would be dependent upon their seniority in the grade of Senior Field Assistant (Veterinary) and availability of permanent posts.

iv) they will be required to undergo training courses prescribed for the Senior Field Assistant (Veterinary) by the department from time to time.

v) their seniority will be as per the merit drawn by the selection board/DPC which is based on the date of their joining SSB as Constable.

3. If the above Bn. personnel of Group Centre, SSB accept the post of Senior Field Assistant (Veterinary) on the terms and conditions mentioned in para-2 above they should, after completion of all formalities viz., submission of technical resignation, obtaining no demand certificate etc., report to the Area Organiser, SSB concerned for joining to place of posting shown against each of them. They should submit a written acceptance of post for issuing formal order by the respective Area Organisers.

C. M. L. CHADDHA
AREA ORGANISER (S)
A.P. DIVN. ITANAGAR.

To

No. 86029 Ct. Jayanta Hazarika,
Group Centre, SSB, Dirang,
P.O. Dirang, Dt. West Kameng.

C/o Comdt, G.C. Dirang.

Copy to: 1. The Assistant Director (EA), SSB Directorate, R.K.Puram, New Delhi-110065 for favour of information with reference to their Memo No.6/SSB/A2/91(B)4739 dated 27/12/91.

2. The Commandant, Group Centre, SSB, Ranidanga/Dirang/Tezu/Raiganj/Basar/Barasat for information and necessary action. It is requested that in case the above named Bn. personnel accept the offer on the above cited terms and condition and resign from the present post for administrative reasons (technical resignation) the same may suitably be incorporated in the Service Books and sent to the Area Organisers concerned for their further necessary action.

3. The Area Organiser, SSB, Khonsa/Tezu/Bomdila/Along/Ziro for information and necessary action.

AREA ORGANISER (S)

*attach
Habto
sheet*

QUARTER OF LUTIES OF VETERINARY STAFF SPANISH

1. $\text{V}_2 \text{t}_1$) $\text{I/C}(\text{V}_2 \text{t}_1) \text{D.F.S.}(\text{V}_2 \text{t}_1)$, $\text{A.P.O.}(\text{V}_2 \text{t}_1)$

1. To visit remote areas/border villages/covered by the SSB to render free veterinary Animal Husbandry aid and care to the needy live-stock owner in respect of live-Stock/poultry under the overall guidance/ instructions of CAS GRADE I (Veterinary) and other supervisory officers.
2. To remain on tour for a minimum of 15-20 days per month imparting door to door veterinary coverage to the live-stock owners in the area under His Charge.
3. While on tour, to visit NIP camps for the purpose as also to deliver lectures on different aspects of animal Husbandry to generate better awareness along the local people about common diseases and hygienic management of live- Stock for better profitability. For this purpose, his monthly tour programme will be finalised well in advance with the approval of the circle organiser, the concerned CAS Grade-II (Vet) and the A.o.

Contd. 152-

afford.
Vestments
B. Wallace

4. To submit his tentative tour programme for the following month through C.O. to CAS Gr.-I (Vet) at least a fortnight in advance.

5. For every calendar month to submit a detailed tour diary to his controlling authority to reach will by the 7th of the following month at the latest. Generally, his touring will be with NTP teams but only for a day or two at each such camp or with COS/CAS Gr.-I (Vet). Independent touring may be allowed in special cases by CAS Gr.-I (Vet) C.O. with the approval of AO/SAO.

6. To assist the CAS Gr.-I (Vet) in performing day to day work.

7. To properly maintain expendable and non-expendable stock of medical stores/equipment etc. as also the stock and issue registers and other records in connection thereto. These will be verified by the CAS Gr.-I (Vet) once every quarter and by other concerned Supervisory Officers periodically. AFO/BFA(Vet)/HC(Vet)/Constable (Vet) I will be personally responsible for any lapses including for Sheriff stores/equipments in this regard.

8. To strictly follow the instructions and orders of CAS Gr.-I (Vet) and other supervisory officers and to carry out the veterinary civic action programme accordingly.

Contd. 3.

S-3-C

F-2

44

: 3 :

9. To ensure that kits provided to him are properly utilised and kept ready as per requirements.

10. To administer only those drugs/medicines which he has been taught and is authorised to handle. He will not administer intravenous injection/treatment beyond his skill and competence. In case of any complication he would contact CAS-Gr-I of his area for guidance.

11. To prepare and submit monthly progress report (MPR) in the preforma enclosed in respect of his charge to CAS Gr.-I (Vet)/CO in time for its onward transmission to the other concerned authorities. The Divisional Headquarters will send the consolidated report to the SSB Directorate so as to reach there by the 15th of following month, at the latest.

12. To perform any other duties assigned to him by his superior authorities, from time to time.

DUIES OF AFO (Vet)/HC(Vet) :

13. To inspect and supervise the work of the Veterinary medics (SFA (Vet)/Const (Vet) working in the area) and prepare consolidated reports etc. on their work and to forward the same to the higher authority etc.

Contd.. 4.

Check for 9 deaths
Check for 9 deaths
breakout of small
trapping of dogs
trapping of dogs

: 4 :

14. To ensure that all veterinary medicines are supplied with adequate veterinary stores/equipment etc. and timely replenishment of their veterinary kits.
15. To help CAS Gr-1 (Vet) in preparing the annual indent for vet stores and other periodical returns.
16. To perform all aforementioned duties prescribed for SPM (Vet)/Const. (Vet).

// TRUE COPY //

NO. OPSSHQ/BRCT/METT/ING/04/ 603
 OFFICE OF THE DEPUTY INSPECTOR GENERAL
 SECTOR HQR'S, BAHRAICH (UP)

Dated the 02.02.2005

2/2/05
 60

MEMORANDUM

Extract taken from minutes of the Senior Officer's Conference held in HQ SSB Delhi on 16th and 17th December, 2004. Action taken report wherever applicable may please be sent to this office by 10.2.2005 for onward submission to HQ Delhi on 14.2.2005.

X X X

10. VETV.

i) Raising of dog Squad and Animal Transport.-SHQ RDA

Sanction for purchase of 70 Pups in the current financial year has been received. Sanction of Rs.8.80 Lac for purchase of 40 Pups on AC bill has been obtained. The Pups will be purchased in batches of 20 each, commencing from Feb-05. As regard Animal Transport, the matter was discussed whether we should purchase or hire the mules. After a detailed discussion, it was decided to purchase mules. For SSB CVO(SC) has been asked to work out exact requirement and make proposal. IG Lucknow has assured that accommodation for pups has been arranged.

ii) Establishment of Pup rearing-cum-Dog & Dog handlers training center at SHQ Gorakhpur is required to be taken up on priority by Engg. Branch to get it completed by March-April, 2005 as 1st Batch 20-25 Pups are being purchased during Feb, 2005. Till permanent kennels are constructed, pups will be reared in temporary kennels and instructions issued to SHQ Gorakhpur.

iii) Selection of SEAs (Vetv) as Dog Handlers. IsG-ETRs are requested that young and medically fit SEAs (Vetv) may be motivated to give their willingness for DDI course, at

Some selected SEAs(V) were called at HQ and interviewed to work as a dog handler. They were also agreed. But later on from the field they sent their unwillingness. In this regard, they also sent anonymous letter to HQ. They may be motivated to

All the
 letters
 were

NTCD, BSF Academy Tekanpur so that their services are utilized as Dog Handlers.

iv) Funds under BADP: To undertake perception management programme, FTRs are requested to obtain funds from respective State Govt so that VCA/MCA and Publicity campaigns are undertaken for the benefit of local population. (point of CVO)- IG (O&I)

give their willingness, otherwise they may be sent to Surplus Cell.

ISG Frontier Patna and Guwahati have received the fund from State Govts. Except Govt of Bihar under head BADP, IG Lucknow should also try to get fund under this head. - CVO

STAFF OFFICER (OPS)
SIHQ BAHRAICH.

TO

THE SVO, SIHQ BAHRAICH

May be ~~sent~~ ^{sent} to all Areas by
converted ~~for~~ ^{by} 03/12/05
S.R. A(V)

NO.99/Vet/SSB/2003/VC-339-41

Government of India
 Ministry of Home Affairs
 O/O the Director General SSB
 East Block-V, R.K.Puram
 New Delhi -66.

Dated: - the 3rd Sept. 2004

MEMORANDUM

Subject -**SELECTION OF DOG HANDLERS (DH) FROM THE STRENGTH OF S.F.A.(VET)**

It is requested to select and intitiate the names of S.F.A.(Vet) working in your Frontier who are relatively young and have an aptitude to care and handle dogs for working as Dog Handlers in SSB.

During the current financial year we have a requirement of 112 Dog Handlers @ 8 Dog Handlers per Battalion x 14th Battalions where the Dog Squads will be established in the first phase. Those S.F.A.(Vet) will have to undergo six months training at BSF Academy, Teknupur once the pups are purchased.

It is also proposed to impart a preliminary training in Dog Handling to the selected S.F.A.(Vet) at a central location by the SSB-Vets. Further directions for conducting the preliminary training will be issued by the Force HQ. in due course after selection of Dog Handlers.

The matter may please be treated as urgent and may be dealt on priority.

Sd/- Illegible
 (DR. SHASHI RANJAN)
 Chief Veterinary Officer (SG)

To

The Inspector General
FTR HQRS, Lucknow/Patna/Guwahati

PTO

Contd.2

- 2 -

Memo No.VII/10/TRG/2004-05/302-307

Dated the 21/9/2004

Copy forwarded to :-

The Area Organiser, SSB, Falakata/Bongaigaon/Kokrajher/Tamulpur//Bordila. They are requested to intitiate the names of SFA(Vet), who are young, energetic and having interest in pole like dogs, so that they could be put into the course as mentioned above for getting their services in the near future. This may be treated as most urgent.

Sd/- Illegible
 Area Organiser (HQ),
 FIR HQR SSB Guwahati

all India
 Net
 Scheme

To

ANNEXURE
part 1
Date 15/1/05
No. 00
21
49
The Area Organiser (SSR)
Ranidongi Medical more
through proper channel.

Sub:- Exemption from dog handling
course.

Madam,

Kindly refer to your order
No. 111/29/TRG/10 RDA/1660-68 dt. 7.2.05
regarding detailment for Pup Rearing
course at BSF Academy Takengon.

In this regards I would like
to inform your kind honour that I
am unwilling to undergo the above said
course on account of the following
reasons.

I have been suffered seriously in
a disease during April 04 and Consultant
Physician declared me as a
patient of Bronch Asthamatic, and
I have to continue medicines also.
I feel very trouble to run and
have works.

It is for information and
necessary action please.

Yours faithfully

~~13/2/05~~

(Jayanta Hazarika)
SFA (N)
Naralbari circle.

affix
stamps
Address

AssttAnnexure - 5(A)

No. 7/MSB/A.2/2001(2)Pt. 1070-
 Ministry of Home Affairs 1120
 Government of India
 Director General : SSB
 East Block V, R.K.Puram,
 New Delhi - 110066.

Dated the 9th April, 2003.

Memorandum

A Copy of Min. of Home Affairs letter No. II/ 27012/80/02-PF.III, dated 26th March, 2003 is sent herewith for perusal.

2. It is requested that necessary action on sub para i) to viii) of para 2 & para 3 of the said letter may be taken as per the requirement of MHA UNDER INTIMATION to all concerned.

Encl:a.a.

(Kamal Ram)
 Asstt. Director(EA-II)

To

1. The Inspectors General, FTR HQ Patna/Lucknow
2. PS to IsG (Trg&Ops), (Pers), (Prov), (G), C.E., Director(Medical) SSB Force Hqrs.
3. Dy. Inspectors General SHQs, Ranikhet, Rani-danga, Bahraich, Purnia, Gorakhpur, Muzaffarpur.
4. DOs, Tezpur, J&K, Manipur
5. DI sG (Trg), (Ops), (EB), (EA), (Admn), SSB Hqr.
6. Trg. Centres, FA Gwaldam, Dhaulpur, Sapri, Haflong, Faridabad, Shamsheri, Kumarsain.
7. Comdt (RC), JDD(EA), AD(EA-I), AGCTTS Br.
8. SOs CSC, A-1, A-2, A-4, E-I, E-II, E-III
 B-1, B-2m, P-1, P-2, (Trg), (Ops)

attached
 status
 save

North Block, New Delhi
Dated the, 26th March, 2003

To

The Director General,
Special Service Bureau,
Block V(East), R.K. Puram,
New Delhi 110066.

Subject :- Command structure and officering in SSB - rationalization of higher posts.

Sir,

Consequent upon the transfer of the administrative control of SSB to this Ministry and assigning it the mandate of guarding Indo Nepal Border, rationalisation of command structure of SSB has been considered in this Ministry and the undersigned is directed to convey approval of the competent authority to the rationalization of command structure and officering in SSB as under :-

Sl. No.	Designation/ Post	Existing strength	Revised strength
1.	DG (formerly Principal Director)	1	1
2.	Addl. DG (formerly Director, SSB)	1	1
3.	IG (formerly Joint Director/ Divisional Organiser)	13 SSB Hqrs. 10 Divisions	8* 1. IG (Trg. & Ops) 2. IG (Pers. Hqr. & Welfare) 3. IG (Prov.) 4. IG (G) 5. IG, FHQ, Patna 6. IG, FHQ., Lucknow 7. Principal, FA Gwadam 8. IG, Indo Bhutan Border *subject to the force being assigned the duty of guarding the Indo Bhutan Border by the Govt.
4.	DIG	21 SSB Hqr. 10 Divisions One addl. post for Kohima in M&N Division 5 Trg. Centres	19** Sector DisG - 6 DIG (Indo Bhutan Border) - 2 DisG, Training Centres - 7 SSB DCI Hqrs. - 4 **subject to the force being assigned the duty of guarding the Indo Bhutan Border by the Govt.

Notified
Service

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The following guidelines may also be strictly followed while rationalizing the revised command structure:

- i) As a result of nationalisation, some posts of EG and DIsG will become surplus in SSB. Such excess posts which are vacant at present should not be filled in and those which are occupied, should be surrendered as and when the present incumbent relinquishes office.
- ii) One post of IG and two posts of DIG approved for Indo Bhutan Border will be subject to the force being assigned the task of guarding the Indo Bhutan Border by the Govt.
- iii) The number of officers at the level of Commandant and below will be rationalised keeping in view the command structure of the CPMR and staff requirements. Any excess in these levels will be phased out as and when the incumbents vacate such posts.
- iv) All the civilian cadres in the Force is declared as dying cadre. No recruitment will be made in the Force against any civilian post(s) in any cadre. The civilian cadres will be phased out in due course of time as and when the present incumbents vacate such posts and the vacancies in these cadres will be filled in by the combatised personnel at the initial recruitment levels.
- v) The existing practice of promotion from the Area Organisers to the rank of DIG will continue in the Force, however, the ratio among the Area Organisers and Commandants to be promoted to the grade of DIG will be 2:3.
- vi) 40% of posts in the rank of DIG should be reserved for IPS and the remaining 60% for the cadre officers. This will amount to 8 posts of DIG for the IPS and 11 from the SSB cadre (both combatised and Area). A roster for SSB cadre should be maintained for maintaining 2:3 ratio between Area Organisers and Commandants at DIG level.
- vii) At the level of IG, 66.7% should be reserved for IPS and the remaining for the cadre officers i.e. 5 posts out of 8 should be reserved for the IPS and 3 for those who have been promoted to the rank of DIG from the two streams of the cadre i.e. combatised and the civilian.
- viii) SSB will conduct an exercise to work out the future recruitment plans in such a way, that, as and when the vacancies arise among the Civilian posts because of superannuation, resignation or otherwise the same must be filled in on the combatised side, in such a way and on such a rank so that in a stipulated time, framing the Force will get the requisite number of personnel of different rank and grades to man the sanctioned posts of 25 Battalions of the Force.

3. SSB is requested to restructure the existing command structure on the basis of above guidelines and intimate compliance to this Ministry in a time bound manner.

4. This issues with the approval of Home Secretary.

Yours faithfully,

(M.S. Kalantri)
Under Secretary to the Govt. of India

Copy to:-

1. PPS to HS for information of HS.
2. PS to JS(P) for information of JS(P).
3. FA(Home)
4. Director (PF)/Director (Pers.)/Director (Finance), MHA
5. PAO, SSB, Block-IX(East), J.K. Puram, New Delhi
6. AFAC, MHA
7. AFAC(H), MHA
8. PF.I/PF.II/PF.IV Desk.
9. Pers II Desk/ "G" Desk.
10. Guard File (PF.III Desk)

(M.S. Kalantri)
Under Secretary to the Govt. of India

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No. 4/SSB/A-4/2005 (1)-P.
Government of India,
Ministry of Home Affairs,
Directorate General,
Sashastra Seema Bal,
East Block-V, R.K. Puram,
New Delhi - 110066.

Dated, the 21/10/05

ORDER

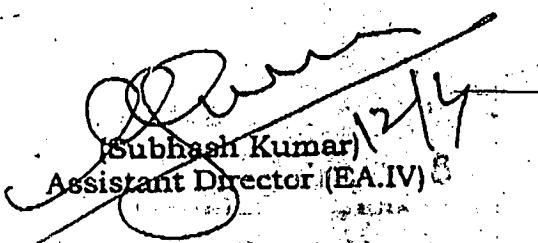
14 (c) The Director General, SSB has approved the transfer/postings of the following Veterinary Staff alongwith post with immediate effect in public interest. The officials should be relieved immediately so as to report to Pup Rearing Centre, Gorakhpur on or before 24th October, 2005.

Sl. No.	Name and Designation	Present place of posting	New place of posting
1.	<u>S/Shri</u> Haridas Sarkar	AO Bongaigaon	Pup Rearing Centre, Gorakhpur.
2.	Ram Kishore Barman	CO Kumargram (AO Falakata)	-do-
3.	Kushal Sahariya	AO Rangia	-do-
4.	P.C. Phukan	FTR Guwahati	-do-
5.	Dipan Kakati	AO Rangia	-do-
6.	R.K. Sah	AO Falakata	-do-
7.	D.S. Manral	C.O. Sardhapuri (A.C. Pithor)	-do-
8.	Makan Lal	C.O. Boom (AO Tanakpur)	-do-
9.	N.S. Karakoti	AO Tankpur	-do-
10.	R.S. Rana	CO Banbasa (AO Tanakpur)	-do-
11.	R.C. Bahuguna	CO Kalapul (AO Tankpur)	-do-
12.	S.B. Nautiyal	AO Pithoragarh (AO Banbasa)	-do-
13.	Om Raj	CO Chitlawa (AO Nanpara)	-do-
14.	Parvinder Kumar	CO Katarnia Ghat (AO Nanpara)	-do-
15.	N.Joy Singh	AO Palia	-do-
16.	Mangal Singh	CO Gauriphanta (AO Palia)	-do-
17.	Man Mohan Singh	CO Chandanchowki (AO Kheri West)	-do-
18.	Kher Singh	CO Tulsipur (AO Balrampur)	-do-
19.	Jayanta Hazarika	<u>AO Ranidanga</u>	-do-
20.	Hem Chand	SHQ Bagauni	-do-

attendie
H. H. H.
S. A. S.

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31	K. Sahariya	-do-	13th Bn. Piprakoti
32	Ravindra Singh	-do-	-do-
33	M. Poddar	-do-	-do-
34	Kaur al Singh Chauhan	-do-	-do-
35	Ashok Kumar	-do-	-do-
36	Sh. O. Kumar Singh	-do-	-do-
37	D.P. Pant	DTC Gorakhpur	18th Bn. Bathnaha
38	S.P. Nautiyal	-do-	-do-
39	J.K. Sarkar	-do-	-do-
40	Mere Felu	-do-	34th Bn. Dirang
41	P.C. Phukan	-do-	24th Bn. Sikkim
42	Mrinal Joardar	-do-	-do-
43	Diwpen Kakati	-do-	-do-
44	S.S. Khandari	Bhinga Area	3rd Bn. Almora
45	S.K. Nath	Kishanganj Area	15th Bn. Bongaigaon
46	Y.C. Singh	Kokrajhar Area	-do-


 Subhash Kumar
 Assistant Director (EA.IV)

Distribution.

1. Controller of Accounts, PAO (SSB), MHA, R.K. Puram, New Delhi.
2. IsG Frontier Hqrs. Lucknow/Patna/Guwahati.
3. DisG HQ, Gorakhpur/Ranidanga/Barauni/Bongaigaon/Ranikhet.
4. Commandant, SSB, 2nd Bn. Gorakhpur/3rd Bn. Almora/13th Bn. Piprakothi/15th Bn. Bongaigaon/18th Bn. Bathnaha/19th Bn. Araria-I/22nd Bn., Ranidanga/23rd Bn. Falakata/34th Bn. Dirang.
5. Chief Veterinary Officer (SG), FHQ., SSB, New Delhi.
6. Assistant Director (EA-III) FHQ., SSB, New Delhi.
7. Accounts Officer, FHQ, SSB, New Delhi.
8. Official Concerned, through unit.
9. Office order file.

7999

No. 96/CHD/Chk/PA/05/

Dated the 17th April, 06

Copy to S.V.O. DRC, Gorakhpur with
 the request that, officers concerned may
 be intimated and the date of relieving
 of officers may be intimated for
 further necessary action at this end.

Copy to S.V.O. DRC, Gorakhpur with
 the request that, officers concerned may
 be intimated and the date of relieving
 of officers may be intimated for
 further necessary action at this end.

S.V.O. DRC, Gorakhpur

S.V.O. DRC, Gorakhpur

No.99/Vet/SSB/04/Vol.I/VC- 886-88

Government of India
Ministry of Home Affairs
O/O the Director General,
Sashastra Seema Bal.
East Block- V, R.K.Puram
New Delhi – 110066.

ANNEXURE - 7

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Dated the 5/11 Nov 2005.

MEMORANDUM

In the changed role of SSB as a Border Guarding Force under MHA and on sanction of the Dog Squads for SSB Bns, additional duties have been assigned to the Veterinary wing, to perform duties of taking care, management & training of dogs being raised for operational Border Guarding duties. To utilize the services of SFA (Vet) whose number is large in the para veterinary cadre and to prevent the said cadre from being declared surplus, a considerate view keeping the welfare aspects, was taken that services of those SFA (Vet) who are medically fit may be utilized to perform the dog handler's duties i.e. care, management and training of dog squads to be raised by the Force. L

Keeping this in view, SFA (Vet) are being selected to perform above mentioned duties. However, during recent visit of the undersigned to the NTCD, Tekanpur, it was observed that some of the SFA (Vet) of 2nd Batch were found to be unwilling to perform assigned duties with the required zeal. Such negative attitude on the part of the SFA (Vet) is not congenial for the pups under going training and if trained under such conditions the dogs may not be able to deliver the required result in the field. Director General, SSB has viewed this seriously and has instructed to take stern disciplinary action against those SFA (Vet) who refuse to take up assigned duty properly. —

It is therefore, ordered to inform all 18 SFA (Vet) of 2nd batch undergoing training at NTCD Tekanpur to take the training seriously and extend proper care to the pups allotted to them so as to facilitate the pups to learn the trade properly. Strict disciplinary action will be initiated against those SFA (Vet) whose dogs are not trained properly in the concerned trade and the same will be treated as dereliction of duty and acts subversive of discipline.

This issues with the approval of D.G., SSB. ,

(Dr. Shashi Ranjan)
Chief Veterinary Officer (SG)

Copy to Sir Jayant Hazarika SFA for their personal information and strict compliance. In this connection I.C. ZTB Lucknow has also instructed vide their memo to IC-ZTB/Security/2005/06-22 dated 12/12/05 that any slackness on the part of ZBP(V) for not coming to the desired level of training with dog and the inefficient station without any valid classification/grievances will be viewed seriously. Administrative action may be initiated against them if they are found guilty of neglecting their duties.

~~SPRING VACATION BREAK~~
~~THE 6TH, 7TH, 8TH & 9TH OF APRIL~~

attended
the ~~latter~~ ^{former} session

To,

The Director General
Govt. of India, MHA
Sashastra Seema Bal (SSB)
East Block - V R.K.Puram
New Delhi - 110066.

Through proper channel.

Subject :- Regarding Representation Ventilating about Grievances for the duties of Dog handler assigned to SFA (Veterinary).

Sir,

Most respectfully, I beg to state that sir,

1. I was Directly recruited as Senior Field Assistant (Veterinary) on 4-4-1992
----- vide SSB Directorate order N0 6/SSB/12/91(6)4739 dated 27.12.1991
----- in the civil establishment or SSB under C.C.S. recruitment Rules .

2. As per instruction of the principal of Dog handling Trg. Academy Takenpur it is clear mentioned that AN UNWILLING PERSONS CAN NOT BE A GOOD DOG HANDLER AS SUCH ONLY WILLING PERSONS ARE TO BE SENT FOR THE SAID TRAINING . An individual selected to training and handle Dogs must have a genuine love and interest in dogs . The dog and handler should feel generally attached to each other but unwilling person can not give such friendly attitude towards dogs .

3. It has also been mentioned in the said order that personnel of BSF (more than 40 years age) are performing the duties of dog handler . But there is striking difference between performing duties at the age of 40 year and undergoing initial training (which involves physical exercises) at the age of 40 or more .

4. Veterinary staff will have to perform operational duties along with Battalion personnel in view of the changed role of the organization . But the nature of changed duties of expected from veterinary staff has neither been intimated nor option to this regard has been sought .

5. The said training is a Basic Military training with Pups / Dog and is meant for combatised personnel as such has no relation with Veterinary duties , which is limited to medication part .

6. It is pertinent to mention here the during the said training are being forced to wear uniforms (meant for combatised personnel) the applicant are civilian personnel .

7. It is clarified by the Ministry of Agriculture Department of Animal and Dairying , Krishi Bhawan , New Delhi vide Shri A.B.Negi Assistant Commissioner (LH) letter N0- 53-71/38-LTD (LH) dated 17.03.1993 , that Indian Veterinary Council Act does not provide any right to a person other than the register Veterinary practitioner to hold Office as Veterinary physician or Surgeon and practice Veterinary Medicines in any state . However , minor Veterinary service in terms of rendering of preliminary Veterinary Aid , like Vaccination , Castration , dressing of wounds and such other types of preliminary aid or the Treatment of such ailments can be undertaken by order by a person holding a Diploma or Certificate

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of Veterinary supervisor , stock-man of stock Assistants under the supervision and direction of a registered practitioner .

Para Veterinary staff holding above mentioned Diploma Certificate to under take minor Veterinary service under the supervision and of a registered Veterinary practitioner .

The above per clarifying the position that SFAs (Vet) are holding Diploma / Certificate of Stock Assistant are only entitled for Treating of sick livestock and will assist to Veterinary Doctors during his day to day working . It is also clear understood that DUTIES OF DOG HANDLER ARE NOT MEANT FOR SENIOR FIELD ASSISTANTS (VETERINARY).

8. (i) It is also mentioned here that Senior Field Assistant (Veterinary) has undergone the following Technical training /courses in the Govt. Institution . If the services of Senior Field Assistants (Vet.) will be utilized as DOG HANDLER in the near future than it is very much clear that the service of Technical employees are being mis-utilized .
 - (i) Veterinary stock Assistant .
 - (ii) Veterinary orientation course on integrated livestock and Poultry Development after every three year .
 - (iii) So many workshops on Veterinary subject .
9. As per the Parliament of India Rajya Sabha (98) Department , Related Parliamentary Standing Committee on Home Affairs in Ninety Eighteenth reports on the demands for grants (2003-04) of Ministry of Home Affairs (Presented to Rajya Sabha on 08-04-03) (Laid on the table of Lok Sabha on 08.04.03) at Rajya Sabha Secretariat New Delhi it has been clearly decided that the transformation of SSB in to a CPMF has put A BIG QUESTION MARK ON THE FOCUS AND CAREER GROWTH OF ITS CIVILIAN STAFF WHO WERE HITHER TO PERFORMING THE DUTIES AS PER ITS ORIGINAL ROLE AND CHARTER . Since the new objective of the force is primarily to guard INDO-NEPAL border the focus will now be entirely shifted in the combatised component of its personal . This can be substantiated with the help of decision taken by MHA that from now on there will be no more recruitment in the civilian cadre . It has also been decided that vacancies civilian cadres will be filled by combatised personal . Evidently , the non-combatised or civilian wing of SSB has now been completely orphaned . As per the new scheme of things , the civilian wing will be allowed to die its natural death .

47.3 In view of the above; the committee recommended that the Govt. should look in to the problem of civilian cadre of SSB (Photocopy Enclosed)
10. But till date no request has been heard considered and civilian para Veterinary staff i.e. SFAs (Vet.) are forced to undergo the Basic Military Course of Dog handler , which is only meant for Battalion personal in other CPMF of India under MHA.
11. I have joined in the SSB Department in civilians establishment where as part of Dog handler is Battalion / combatised establishment .

12. In CCS Rule , civilian staff is not authorized to attend P.T. Parade and wear uniform but they are forced to attend P.T. parade and wear uniform.
13. The duty hours of SFAs (V) being civilian 9.00 am to 5 pm . But the duties hours of dog handlers as per schedule 6 am to 19.25 pm.
14. Here is documentary proof that in Delhi Police there is Special post of Constable Dog handler in the Pay scale of Rs. 3050-75-3950-4590 but these SFAs (V) have been compared with this junior post and uniform patron post (Combataised . these SFAs (V) are appointed in the Pay scale of Rs. 3200-85-4900 and presently getting ACP scale of Rs. 4000-100-6000/= which is higher post than Constable Dog handler .
15. As per terms and conditions of BSF Academy Takenpur Gwalior willing candidates will be sponsored for Dog handler Training . Then why the SFAs (V) who are not willing have been sponsored for the Dog handler Training .
16. Recruitment Rule or para Veterinary staff was made vide Notification of Cab. Sectt. order dated 19.01.2000 circulated vide SSB Dte . memo no 1/23/SSB/CBC/Area/98-68-80 dated 16.02.2000 and other grievances as per writ petition.
17. It has been clearly clarified by the Ministry of Home Affairs that civilian posts can not be compared with combatise posts vide MHA order N0.11.27014/16/99- PF -IV (C) dated 20.08.2005 in para -7 . Hence it is requested that duties of combatise personal may not be assigned to SFA(V)

'Thanking You Sir'

Yours faithfully

(JAYANTA HAZARIKA)
Senior Field Assistant
 (Veterinary)
 FCI Complex S.S.B.
 Gorakhpur (U.P.)

NB.- Advance copy of application sent to the D. G , SSB ,RK Puram New Delhi -66 for information and necessary action please .

389

15/11/06

No.4/SSB/A-4/2005 (1) Pt. - 1 873-96
 Government of India
 Ministry of Home Affairs
 Directorate General,
 Sashastra Seema Bal
 East Block V, P.R. Bhawan
 New Delhi - 110066.

Dated, the 13/11/2006.

ORDER

The Director General, SSB has approved the transfer/posting of the following SFAs (Vety.) alongwith post D.T.S. Gorakhpur/Areas to locations mentioned against each, with immediate effect in public interest.

Sl. No.	Name of SFA (Vety.)	Present place of posting	New place of posting
01	S/ Shri Dinesh Kumar	D.T.S. GORAKHPUR	2nd Bn., Gorakhpur
02	Dnyaneshwar Raj	-do-	-do-
03	Dinesh Kumar	-do-	-do-
04	Samir Chattarjee	-do-	-do-
05	Uttam Singh Negi	AO Araria I	-do-
06	Ashok Kumar	D.T.S. GORAKHPUR	-do-
07	Niraj Singh	-do-	3rd Bn., Almora
08	S.S. Khanka	-do-	-do-
09	N.S. Chouhan	-do-	-do-
10	Aman Singh	-do-	22nd Bn., Ranidanga
11	Arjun Dev Roy	-do-	23rd Bn. Falakata
12	Alok Das	-do-	-do-
13	Bimal Basumatary	-do-	-do-
14	U.P. Bhattacharya	-do-	-do-
15	Th. Rameshwar Singh	-do-	-do-
16	Lehjen Singh	-do-	-do-
17	Pradeep Roy	-do-	34th Bn. Dirang
18	O. Rameswar Singh	-do-	-do-
19	Kapil Bhagat	-do-	15th Bn. Bongaigaon
20	Ram Mohan Singh	-do-	-do-
21	Brij Lal Chauhan	-do-	-do-
22	Jayanta Hazarika	-do-	34th Bn. Dirang
23	Th. Jagannath Singh	DRC Gorakhpur	-do-
24	H.S. Rawat	-do-	-do-
25	Desh Raj	-do-	19th Bn. Araria-I
26	D.G. Maran	-do-	-do-
27	Ramesh Chandra	-do-	-do-
28	G.P. Singh	-do-	-do-
29	S.C. Tiwari	-do-	-do-
30	Manoj Singh	-do-	-do-

17/11/06

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Attested
S. S. Acharya

13/11/06

Jawad - W

5/5/1
Gorakhpur/Disptg/ECI
Date 11/3/06
S.I. of Disptg

5/5/1
17/12/06

Amrit 9
No. FTRL/CC/MISC/2005/15-015-16
Government of India(MJIA)
Office of the Inspector General,
Frontier Hqrs, SSB
Kendriya Bhawan, 11th Floor,
Aliganj, Lucknow.

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ANNEXURE 9

Dated, the 24-02-06

MEMORANDUM

Please refer to SHQ Gorakhpur Memo.No.24058 dated 18.11.2005, forwarding therewith representations of 20 SFA(V) in connection with their grievances related to the duties of Dog Handler.

In this connection, reply received vide FHQ Memo.No.30/SSB/A-4/2000 (3)-505 dated 14.2.2006 copy of which is sent herewith with the request that the concerned official may please be informed suitably.

Encl:- As stated.

To

The Staff Officer (Admn)
Sector Hqrs, SSB Gorakhpur

Copy to:-

The Section Officer, Frontier Hqrs, SSB Lucknow for information please along with a copy of above referred Memo.

Gorakhpur
DY. INSPECTOR GENERAL
FTR HQRS, SSB, LUCKNOW.

DY. INSPECTOR GENERAL

NO. 96/ SHQ/ CIR/ R/ A/ 06

Dated 24-02-2006

Verbal to S.V.O., D.R.C. Gorakhpur
with the request that the concerned

official may be informed suitably.
In this connection, D.R.C. Gorakhpur letter
No. 951 dated 17.11.05 may be referred.

Amrit
Subject Officer (Admn)

Amrit
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Verbal
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No. 30/SSB/A-4/2000 (3) /-505 6
Government of India,
Ministry of Home Affairs,
Directorate General,
Sashastra Seema Bal,
East Block-V, R.K. Puram,
New Delhi - 110066.

Dated, the 14/2/06.

MEMORANDUM

Reference is invited to I.G., Frontier Hqrs., SSB, Memo. No. NGE/FHQL/TFR-VETY/2005/10253-55 dated 22.11.05, regarding representations of 20 SFAs (Vety.) in connection with their grievances related to the duties of Dog Handler.

2. The points agitated by the SFAs (Vety.) in their representations have been carefully examined and it is clarified here as under:-

- i. It has been wrongly mentioned by the officials that they were directly recruited as SFA (Vety.). in fact they were initially appointed as Constable (CD) and subsequently appointed as SFA (Vety.) on transfer basis.
- ii. It is clarified that the officials are governed under the Para-Veterinary Staff Recruitment Rules-1999 as amended from time to time. As the SSB has a professionally trained Veterinary Cadre, it is the personnel of the Veterinary Cadre only who have to take on the duties of handling and training of pups and dogs for which they are being trained. This has to be done in National interest and as per the operational requirements. The issue of seeking options of willing persons is not at all relevant here as there is no change in the cadre, pay and status of the applicant.
- iii. After the administrative control of the Organisation was shifted from Cabinet Secretariat to Ministry of Home Affairs w.e.f. 15.01.2001, the role of Organisation has changed and it has been assigned the mandate to guard the Indo-Nepal border and the Indo Bhutan Border subsequently. As on date, SSB is a Border Guarding Force. With the change in role of Organisation from that of Stay Behind Role to that of a Border Guarding Force the old Areas of operation have been closed and new offices/Battalions have

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Reph. Approved M

affixed
Signature
Place

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been opened all along the Indo-Nepal and Indo-Bhutan Border where their services are to be utilized to optimum in National Interest. At present the Veterinary Cadre is most suited to carry out the present task. The issue of seeking options is not at all relevant here, as there is no change in the cadre, pay and status of the petitioner. They are still SFAs and will be SFAs. Performing of duties with the Combatised staff is not a new phenomena as prior to change in the role of the Force also the petitioner were performing duties alongwith the combatised wing only and initially they were also Combatised personnel.

iv. The rearing and Dog handling training is being imparted to the Veterinary Cadre as SSB has a professionally trained Veterinary Cadre and as on date this is the only cadre which is most suited and abreast to carry on with the Veterinary needs of the Force.

v. The wearing of uniform is not a new phenomena in SSB whenever civilian staff personnel are detailed to undergo uniformed courses they wear uniform with aim to emulate discipline and parity among the Force. Moreover, the uniform is worn only during the period of training. However, in cases where civilian personnel go on deputation to Combatised posts, they regularly wear uniform as per the practice in vogue for their specific period of deputation.

vi. The reference made by the officials relate to Veterinary Council Act which is a guideline for a person who is authorized to undertake Veterinary treatment/Veterinary aid. As such their claim that the Dog Handler duty i.e. rearing, management, caring and training of dogs are not part of their duty is incorrect as Veterinary doctors in SSB have also been assigned similar duties in the new role of SSB and performing the same. Thus, Para Veterinary staff have also to assist Veterinary doctors in aforementioned work.

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vii. The officials have themselves made it clear that they are veterinary trained personnel. As SSB has a professionally trained Para Veterinary Staff. This is the cadre most suited to train and rear pups which is a part and parcel of a Veterinary job. This has been necessitated as SSB has been sanctioned Dog Squads for proper manning of the Borders.

viii. Despite the declaration of the civilian cadre as a dying cadre, the incumbents in place have to perform duties assigned by the Government. The civilian cadre cannot take this plea to stay Idle and have to work.

ix. The presumption of the applicants that dog handling course is basically military course which is meant for Bn. personnel is not correct. SSB is undertaking Border Guarding Duties on Indo-Nepal and Indo-Bhutan Borders and all combatised and non-combatised staff are performing assigned duties. Their further plea that in all other Para-Military Forces the job of Dog Handling is done by Combatised personnel also does not hold good. In other CPMFs there is no professionally trained Veterinary Staff which is available in SSB. Hence the Veterinary cadre which is most suitable for raising of Dog Squad, has been assigned the said work for which Veterinary doctors and Para-Veterinary staff are being imparted necessary training by the Force in National Interest. Neither status of the post nor the pay of the post is changed and SFA (Vety) are kept in same status as was earlier. Department is utilizing their services properly in the interest of the nation for the veterinary related job.

x. The plea of the petitioners that PT, Parade wearing uniform is not necessary for Civilian staff is partially wrong. All civilians who are posted in TC's/Bns regularly attending PT, Parade and wear uniform for maintaining discipline and parity.

xi. There is no post of Constable (Dog Handler) in SSB. Moreover, comparison with Delhi Police is not required in the instant case. Delhi Police have their own requirements and have their own Rules whereas SSB has a professionally trained Veterinary Cadre and this cadre is the most suited for undertaking assigned duties.

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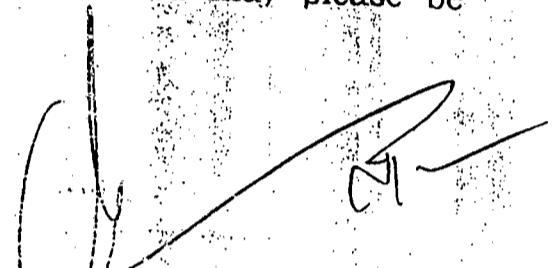
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1:48

xii. If the petitioners are not willing to undertake Dog handling duties, this will be treated as indiscipline and misconduct for which appropriate Disciplinary Action can be taken. Moreover, the petitioners are advised to abide by the Government orders and undertake training and duties as given which are in National Interest and Security of the Nation and also in the overall interest of the Veterinary Cadre.

The applicants were Combatised personnel prior to their appointment as SFA (Vety.) on transfer basis. Therefore being the members of the disciplined Force, they are advised to abide by lawful orders and devote their time in duty.

3. In view of the above, the representations are accordingly disposed off being devoid of merit. The officials concerned may please be informed suitably.

4. This has the approval of I.G. (Pers.).



(Mukesh Sahay)

Deputy Inspector General (Pers.)

To

The Inspector General,
Frontier Hqrs., SSB,
Lucknow.

Naval NO.DRC-12/TCG/SSB/05- 524-43 Dated the, 8th March. 2006.

Copy Forwarded to Sh. Jayant Hazarika SFA(V) for information.

11/1/2006
Senior Veterinary Officer
DTS, SHQ, SSB, Gorakhpur (UP)

CHAPTER OF DUTIES FOR DOG HANDLER IN SSB.

(As per Standard Operating Procedure (SOP) Date 10-7-19)

A dog handler, irrespective of his rank, will strictly adhere to perform the following duties,

1. He should be well disciplined and bear good moral character.
2. He should be responsible for imparting training to dog allotted to him and should bear in mind that dog is a Govt. property.
3. He will deliver his duties as and when assigned to the best for him and his dog.
4. He will keep his dog operationally and technically fit for employment of his dog and will keep his dog in routine practice for which he may intimate his authorities for availability of samples required for practice.
5. He will be responsible for overall welfare of his dog, i.e. housing, feeding, treatment & clothing.
6. He will be responsible for providing proper bedding and housing to his dog depending upon climatic condition.
7. He will be responsible for providing wholesome and hygienic feed to his dog as per the scale and schedule laid down.
8. He will be responsible for providing veterinary coverage through VO in case of sickness of his dog and would extend necessary assistance to his dog during sickness.
9. He will be responsible for intimating higher authority in advance about timely condemnation and procurement of clothing & equipment of his dog.
10. He should provide daily exercise to his dog as laid down and must groom his dog twice daily.
11. In case of hurt or injury of his dog either due to handler himself or otherwise, dog would be considered as Govt. property and dealings will be done under prescribed rules.
12. He will keep himself and his dog professionally fit for which monthly evaluation be carried out and in case of unsatisfactory result, his efficiency will be reflected in his Service Records.
13. He would ensure that all movements of his dog whether indoors or outdoors be made with dog in leash and neck collar & hooks checked for breakage.
14. During travel by road/rail he must accompany his dog tied to leash.
15. He when asked to be deployed should be in possession of complete dog equipment and other articles as may be required further.
16. He while proceeding on temporary duty, course, leave etc. without his dog, should properly handover the charge of his dog, equipments and should brief the incumbent about his dog's habits. In case of sickness, such movement be restricted and if unavoidable, proper briefing about the sickness should also be done.
17. He proceeding without his dog for a longer duration should always brief the incumbent with the due vaccination, heat deworming and other important dates and for every such veterinary coverage VO/AC(Vet) should be informed in advance.
18. He should prevent unauthorised persons from always be security conscious.

Officer
Signature

10. When Kennel-man is not available, he should ensure proper feeding and cleaning of utensils of his dog.

20. He should prevent and protect his female dogs during heat period from accidental crossing over and should inform the VO at the onset of heat.

21. He should protect his dog from other stray dogs, infected dogs, dogs suffering from contagious diseases and would ensure proper segregation.

22. In case of stray dog bite amongst dogs or self, he should immediately report to his VO/AC(Vet) without waiting for further orders.

23. He must protect himself from diseases of zoonotic importance.

24. He should intimate his VO/AC(Vet) in advance about his own prophylactic anti-rabies vaccination schedule.

25. He under no circumstances should try to employ his dog falsely to impress or mask the facts.

26. He should not handle the materials recovered during the search.

27. He will be bound to abide by the instructions issued to him by local SSB authorities where deployed.

The copy of Charter of duties for dog handler in SSB is ~~copied~~ from standard Operating procedure for Dog Squad and distributed to the following SFAs(V) working as dog handler in Dog Squad, 34th. BN. SSB, Dirang for their ~~compliance~~ compliance.

1. Sh. Pradip Roy, SFA(V).
2. Sh. H.S. Rayal, SFA(V).
3. Sh. Th. Reghuman Singh, SFA(V).
4. Sh. C. Rameshwar Singh, SFA(V).
5. Sh. Mare Ruku, SFA(V).
6. Sh. J. Hazarika, SFA(V).

SP
ASSTT. SURGEON (VET)

34th. BN. SSB. DIRANG.

NO. VET-2/GEN. CORR/348N/06/2557-62
Govt. of India.
Ministry of Home Affairs.
C/o. The Commandant.
24 BN. SSP. DIKANG (A.P.)

DATE: 18/07/06

MEMORANDUM.

Note of Force Hq. Delki Letter No 9/ VET/ SSP/2005 (VOL II/705-29 dt. 26. 6. 2006 communicated vide Fh. Hq. Chy. Mem. No. X/172/ VET/ DSC. FCD/ FTR-118/06/9250-54 dt 06.7.06.

It is informed that the SFA (V) have represented to D.C., SSP, regarding normal working hours of SFA (V) handlers in Bn. and DTS.

Their representation have been examined and comments of Fh. Hq. are given below.

SFA (V) handlers who have undergone dog handling course have been deployed in Bn. along with their allotted dogs. While at the Bn. Hqrs. they have to follow the following schedule of work approved in ref. Dca. Squad.

TIME.	ACTIVITY.	SUNDAYS
0600-0630	Kennel out, sterilization	0700-0730 - Kennel out
0630-0700	PT/Exercise/feeding.	Sterilization, Temperature, feeding.
0700-0900	Rest.	0730-1030 - Rest.
0900-1000	Exercise/Training	1030-1100 - feeding, Sterilization.
1000-1030	Grooming	1100-1200 - Rest.
1030-1100	Feeding	1200-1830 - feeding, sterilization, kenneling.
1100-1115	Stoi area	1830-0600 - Rest.
1115-1130	Kenneling.	<i>Break</i>
1130-1200	Break	<i>Break</i>
1200-1230	Kennel out/sterilization.	
1230-1330	Play-way Exercise of Dog.	
1330-1400	Body Inspection/Grooming	
1400-1430	Feeding	
1430-1500	Stoi area kenneling.	
1500-0600	Rest.	

TO

(1) Sh. Th. Raghunath, SFA (V).
 (2) " O. Rameshwar Singh "
 (3) " H.S. R. S. " -
 (4) " Meri Rukh " -
 (5) " Pradip Ray " -
 (6) " J. Hazarika " -

{ to strict
compliance.

for Party Dapde
for COMMANDANT
34 BN. SSP. DIKANG

Attested
H.S.

18/7/06
M/9/06

19 JUL 2007
गुवाहाटी बैच
Guwahati Bench

File by
the respondent
62
Monalisa Baruah
S. 152 S.C
17.07.07

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH AT GUWAHATI**

O.A. NO. 12 OF 2007

Jayanta Hazarika

..... **Applicant**

- Versus -

Union of India and others

..... **Respondents**

The written statement on behalf of the

Respondents above named -

WRITTEN STATEMENT OF THE RESPONDENTS

MOST RESPECTFULLY SHEWETH:

1. That before giving the reply to the instant OA, the respondents herewith furnish brief background history of the case for perusal and consumption of the Hon'ble Court.

It is stated that after the administrative control of the organisation was shifted from Cabinet Secretariat to Ministry of Home Affairs w.e.f. 15/01/2001, the role of the organisation has changed and it has now been assigned the mandate to guard Indo-

Nepal Border and Indo-Bhutan Border as Border Guarding Force (BGF). With the change of role of the organisation from that of a 'Stay Behind Role' to that of a Border Guarding Force, the old areas of operation have been closed and new offices/battalions have been opened/deployed all along the Indo Nepal Border and Indo-Bhutan Border. For performance of the Border guarding duties, the Ministry of Home Affairs had sanctioned Dog Squad for each Battalion. Since the Department had a professionally trained veterinary cadre (i.e., the cadre to which applicant belongs), the initial work of rearing of Pups was assigned to the Senior Field Assistant (Veterinary) who were competent and were further trained to handle this job. As per the operational requirements, in national interest and for the security of the nation, it is veterinary staff only who will have to cater to the Veterinary needs of the department. Accordingly SFAs(V) were withdrawn and attached temporarily with newly created Pup Rearing Centre in Training Centre, Gorakhpur. It is clear that the action of the respondents is in order and in the interest of the Nation as well. Moreover, the nature of duties of dog handling being performed by the Veterinary Cadre are very much within the sphere of their charter of duties.

2. That with regard to the statement made in paragraph I and II of the instant application the Respondent has no comment.
3. That with regard to the statement made in paragraph III(a) to (d) of the instant application the Respondents beg to state the allegation of the application that he is being posted as Dog Handler vide Order dated

5.10.2005 is factually incorrect. A perusal of the order enclosed as Annexure-A-1 would reveal that the applicant is being transferred and posted to the new locations and is not being posted as Dog Handler. He will remain as SFA(V) only i.e. their original designation and will perform duties of handling of Dogs in addition to their duties. There is no change in pay and status of the applicant.

4. That with regard to the statement made in paragraph III (2 and 3) of the instant application the Respondents have no comment.

5. That with regard to the statement made in paragraph IV.1 of the instant application the Respondents have no comment.

6. That with regard to the statement made in paragraph IV.2 to IV.6 of the instant application the Respondents beg to state that these are matter of record and the respondents does not admit anything which are not borne out of record.

7. That with regard to the statement made in paragraph IV.7 of the instant application the Respondents beg to state that the civilian cadre still exist in SSB and performing the job as assigned to them. Likewise SFA (Vety) will also have to perform the job assigned to look after training and handling of Government dogs. Just because the role of SSB has been changed and it has become a Border Guarding Force, the civilian cadre can not take this plea to stay idle.

8. That with regard to the statement made in paragraph IV.8 and IV.9 of the instant application the Respondents beg to state that the factual position with respect to this paragraph has already been narrated in the brief history of the case furnished above and the same is reiterated here for the sake of brevity. It is reiterated here that as the SSB has a professionally trained Veterinary Cadre, to look after the Dogs the professionally trained Veterinary Cadres was the most suited cadre to undertake the said job and the nature of duties of the veterinary cadre also corresponded with the dog handling and training.

9. That with regard to the statement made in paragraph IV.10 of the instant application the Respondents beg to state that the position regarding this paragraph is as under :-

The claim of the applicant that in other similar related cases, the Hon'ble Court has granted stay is denied being factually incorrect. In OA No. 117 of 2005 titled Bimal Chakraborty -Vrs-Union and others pending adjudication in the Hon'ble CAT, Guwahati Bench, orders of maintaining of status-quo were passed by the Hon'ble Court and prior to receipt of this order, the applicant Shri Bimal Chakraborty had been relieved from Bongaigaon Area to 1st Bn Didihat.

10. That with regard to the statement made in paragraph IV.11 to IV.14 of the instant application the Respondents beg to state that the allegation of the applicant that he is being transferred to the post of Dog Handler is denied being factually incorrect. The applicant is being transferred as SFA(V) only, however, he has been asked to perform duties

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Dy. Inspector General
Ftr. HQ. SSB, (MHA)
Guwahati.

related to Dog Handling because the applicant is a part and parcel of the professionally trained veterinary cadre which the SSB has.

11. That with regard to the statement made in paragraph IV.15 of the instant application the Respondents beg to state that since SSB has a professional trained veterinary wing it is for this veterinary cadre only to fulfill the veterinary requirements of the Force. Accordingly, veterinary doctors and para veterinary staff were trained in management, training and health care of dog squads and assigned the duty to look after health care, feeding, training, maintenance, handling and operational work of the Force dogs.

There has been no change in the cadre designation or post of pay scale of the applicant. Working hours have also been regulated as per the operational need which has nothing to do with the Indian Veterinary Council Act, 1984 as petitioned. The Indian Veterinary Council Act, 1984 only regulates the veterinary practice/profession and has nothing to do with fixing of working hours.

Thus the contention of the applicant is incorrect and strongly denied.

12. That with regard to the statement made in paragraph V.1 of the instant application the Respondents beg to state that the applicant had been transferred in public interest to fulfill and discharge operational commitments urgently required at the Border. Moreover, the sphere of the

(Signature)

Dy. Inspector General
Ftr. HQ. SSB, (MHA)
Guwahati.

job very much encompasses Dog handling. Being trained professionals basically it is the veterinary cadre of the Force which has to perform the job of Dog handling as Dogs are also part and parcel of the veterinary set up.

13. That with regard to the statement made in paragraph V.2 of the instant application the Respondents beg to state that the allegation of the applicant that the orders are adverse to the service condition and violate the principles of natural justice are basically wrong. The applicant has been asked to perform the duties which are within the sphere of working of the Veterinary set up.

14. That with regard to the statement made in paragraph V.3 and V.4 of the instant application the Respondents beg to state that the contention of the applicant is incorrect and strongly denied. Since SSB has a professionally trained veterinary wing and the responsibilities of maintaining the sniffer dog squads in the Force has to be met by the veterinary wing. Accordingly, veterinary doctors and para veterinary staff were trained in management, training and health care of dog squads and assigned the duty to look after health care feeding, training, maintenance, handling and operational work of Force dogs. Accordingly, some of the SFAs (Vety) were posted at Gorakhpur after necessary training for rearing and maintenance of pups.

There has been no change in the cadre designation or post or pay scale of the applicant

(Signature)

Further, the claim of the petitioner that the Ministry of Home Affairs has taken a decision to declare the veterinary staff surplus is incorrect and misleading.

15. That with regard to the statement made in paragraph V.5 and V.6 of the instant application the Respondents beg to state that the allegation raised by the applicant by way of relief sought that the applicant has been transferred from the post of SFA(V) is not correct. The apprehension that he has become combatised is denied outright. He is still discharging duties as SFAs(V)

16. That with regard to the statement made in paragraph V.7 to V.9 of the instant application the Respondents beg to state that the applicant is raising an issue which has basically no legal standing. This is not a case where the designation of the applicant has been changed. The applicant is very much part of the para Veterinary staff and is fully civilian in nature. Neither the nomenclature nor the cadre of the applicant has been changed. Though the proposal of combatisation of all civilian cadres has already been approved in consultation with DOPT but despite that the same will be optioned and voluntary. Only those officers who opt for combatisation will be combatised and the remaining will be allowed to continue in their cadres till they are finally phased out. There will be no adverse impact on their status or service privileges. This is a mere apprehension on the part of the applicant. Hence it is most respectfully prayed that the instant OA may be dismissed on merits.

(Signature)

Dy Inspector General
Ftr. HQ. SSB, (MHA)
Guwahati.

17. That with regard to the statement made in paragraph V.10 of the instant application the Respondents have already stated in above paras.

18. That with regard to the statement made in paragraph V.11 of the instant application the Respondents beg to state that these are matter of records and the respondents do not admit anything which are not born out of records. The respondents further beg to state that the grounds are set forth by the applicant in the instant application clause are not good grounds and not tenable in the eye of law hence the instant application is liable to be dismissed.

19. That with regard to the statement made in paragraph VI of the instant application the Respondents beg to state that the SFAs(Vety) have to serve any where in India as per service conditions and have to do the work assigned by Superior Officers from time to time. As per operational need of the Force dog squads were raised and veterinary cadre was given responsibilities to maintain them. Accordingly, some of the SFAs(Vety) have been assigned the duty to look after the health feeding, training, maintenance, handling and operational work of Government sniffer dogs. They have been given requisite training also. However, there is no change in their cadre or post or pay scales.

20. That with regard to the statement made in paragraph VII of the instant application the Respondents have no comment.

(Signature)

Dy. Inspector General
Ftr. HQ. SSB, (MHA)
Guwahati.

21. That with regard to the statement made in paragraph VIII of the instant application the Respondents beg to state that the applicant has wrongly contended that his cadre has been changed from a civil post to a combatised post. It is clarified that there is no change in his cadre or post or pay scale.

22. That with regard to the statement made in paragraph IX of the instant application the Respondents beg to state that the claim of the applicant is illegal and ill founded and as such the applicant is not entitled to get any interim relief.

23. That the respondents submit that the claim of the applicant is illegal and has no merit and therefore the instant application is liable to be dismissed.

Guwahati
S I G N A T U R E

**Dy. Inspector General
Ftr. HQ. SSB, (MHA)
Guwahati.**

VERIFICATION

I, G.N. Deka son of Late Bella Ram Deka aged about **58 years** presently serving as **Dy. Inspector General, Frontier Headquarter, SSB, Zoo Road, Uday Path, Guwahati 24** and competent officer of the answering respondents, do hereby verify that the statement made in paras 1 to 23 are true to my knowledge and those made in paras _____ being matter of record are true to my information derived therefrom which I believe to be true and the rests are my humble submission before this Hon'ble Tribunal.

And I sign this verification on this 29 th day of June 2007 at Guwahati

Guwahati

SIGNATURE

Dy. Inspector General
Ftr. HQ. SSB, (MH)
Guwahati.

19 SEP 2007

गुवाहाटी न्यायालय
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH
GUWAHATI

IN THE MATTER OF :

O.A. No. 12/2007

Sri Jayanta Hazarika

....Applicant

-Vs-

Union of India and Ors

....Respondent

-AND-

IN THE MATTER OF:

Rejoinder / reply to the written
statement filed by the Respondents.

The humble rejoinder/ reply to the written statement of the
applicant as follows:

MOST RESPECTFULLY SHEWETH:

1. That I Sri Jayanta Hazarika Son of Late Bhola Nath Keot working as S.F.A (Vet under 34th Bn SSB, Dirang. A copy of the written statement has been filed by the respondent. I have gone through the copy of the written statement served upon me through my counsel and understood the contents thereof. Save and except whatever is specifically admitted in this rejoinder, the contention and statement made in the application denied may be deemed to have been denied. I am competent to file this rejoinder.
2. That before controverting the statement made in the written statement the applicant beg to present some of the facts for proper adjudication of the case. It is stated that when the applicant was appointed in the year 1987 under the Director General of S.S.B. under

78
Filed by the applicant
through K. Bhattacharjee
advocate, on 17.09.07

Jayanta Hazarika

Cabinet Secretary then primary duty was to look after Animal Husbandry AID and care to the needy life stock in respect of poultry under over all guidance / instruction of CAS Grade -I (veterinary) and other supervisory officer. The aim and objective of the veterinary and Animal Husbandry work are stated in the memo dated 28.2.90.

That after the administrative control of the organization was shifting from Cabinet Secretariat of the Ministry of Home Affairs with effect from 15.01.01 the applicant in addition to earlier date the para Veterinary staff has to play role as facilitator for intelligent collection. The authority vide letter dated 3.09.2003 has assigned the para veterinary staff to collect information.

Copies of the memo dated 28.2.90 and letter dated 3.9.03 is annexed hereto and marked as Annexure- 12 and 13.

3. That with regard to the statement made in para 3 of the written statement the answering applicant denies the correctness of the para 3 and reiterate the statement made in para 3 (a) & (d) of the application.

4. That with regard to the statement made in para 7 of the written statement the answering applicant reiterate the statement so made in para IV-7 of the application and state that the letter dated 6.2.07 would go to show that the applicant were asked to perform duties of combatised personal.

A copy of the letter dated 2.6.07 is annexed hereto and marked as Annexure-14

5. That with regard to the statement made in para 8 of the written statement the answering applicant denies the correctness of the same and reiterates the statement made in para IV.8 and IV.9 and further

Jeeyanli Hegarika.

states that the applicant was directed to handle the explosive, which clearly evident from Annexure 14 and 15.

6. That with regard to the statement made in para 10 of the written statement the answering applicant denies the correctness of the same and reiterates the statement made in para IV.11 to IV.14 of the application. The transfer of the applicant and there by asking to perform by duties of Dog Handler not dog handling has an effect of Civil consequences in his service career and as such the impugned order is liable to be quashed. Further the annexure 14 and 15 of the applicant would make it a crystal clear that the applicant has been forced to perform the duty of Dog handler not dog handling.

7. That with regard to the statement made in para 11 of the written statement the answering applicant denies the correctness of the same and reiterates the statement made in paragraph IV.15 of the application and state that the order dated 18.7.06 would go to show that nature of the work of the S.A.F (Vet) had changed and applicant was forced to take up the said job against the will in spite of the respondents own admission that they would absorbed only the willingly candidate in such job.

8. That with regard to the statement made in para 12,13,14,15,16,17 and 18 of the written statement the answering applicant denies the correctness of the same and reiterate the statement made in the paragraph V (1,2,3,4 to 11).

9. That with regard to the statement made in paragraph 19 of the statement the answering applicant state that respondent has admitted that SFA (vet) has been allotted the job of Dog Handler but that is sniffer Dog which does not come under the charter of duties of the SFA (Vet) as assigned to the applicant at the time of joining the civil post. The fax message dated 26.4.07 issued by the senior Veterinary Officer would go to show that the civilian staff i.e the SFA (Vet) were directed

Duyamlu Hazareika,

to deal with detonator, explosive etc which is primary duty of combatised personal.

A copy of the memo dated 26.4.07 is annexed hereto and marked as Annexure-15

10. That with regard to the statement made in para 21 of the written statement the answering applicant denies the correctness of the same and reiterates the statement made in paragraph VIII of the applicant and further states that the annexure 14 and 15 of the rejoinder would show that the work allocated is not Dog handling like treatment but the applicant has to deal with the explosive which is work of Combatised personal.

11. That with regard to the statement made in para 22 of the written statement the answering applicant denies the correctness of the same and reiterate the statement made in paragraph IX of the applicant and further states that in view of the interim order passed by this Hon'ble Court the respondent had shifted the applicant from Dog handler/sniffer dog trainee to other civil post.

12. That the applicant states that the issue of the interim order passed by this Hon'ble tribunal dated 18.1.07 the respondent vide its order dated 13.2.07 issued a memorandum directed there the applicant be utilized other than dog handler/ sniffer dog trainee if other posts are available in the station accordingly the applicant was shifted from duties of Dog handler. The letter dated 23.2.07 would show that the statement made in written statement that the applicant is not an Dog Handler is out and out false.

A copy of the letter dated 23.2.07 is annexed hereto and marked as Annexure-16.

Muganti Magareika

VERIFICATION

I Sri Jayanta Hazarika Son of late Bhola Nath Keot, aged about years, do hereby verify that the statement made in the above paras and in the paras of this reply are matter of knowledge derived from records and rest are my humble submission before this Hon'ble tribunal.

And I sign this verification on this 26 day of ~~August~~ 2007 at Guwahati.

Jayanta Hazarika
26.8.07

Speed post

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Annex 12

No.30/SSB/VC/89(19)
Directorate General of Security
Office of the Director SSB
East Block-V, R.K.Puram
New Delhi - 110066

Dated the

MEMORANDUM

26.7.89

Sub: Aims and objectives of veterinary and animal husbandry work and charter of duties to be performed by the CAS Gr-I (Vety) and the para-Veterinary staff.

The main objectives of the veterinary and animal husbandry work in the SSB is to motivate and win over the hearts and minds of the people in the bordering and remote areas by uplifting their socio-economic conditions through an efficient live-stock and poultry occupation/farming which is one of their most significant assets and even source of livelihood so that the people inhabiting the remote strategic areas of the country become more receptive to the SSB philosophy and to participate in SSB work/programme.

2. To achieve the above objective, the Veterinary and Animal Husbandry work shall aim at the following main tasks :-

- 1) To generate among the people awareness regarding hygienic management/nutritional requirements of live stock/poultry, their common ailments/diseases including those due to deficiency and their prevention.
- ii) To provide, free of cost, an effective veterinary health cover to livestock and poultry in the bordering/remote villages especially belonging to the weaker sections (including SCs/STs) by rendering necessary preventive/curative veterinary measures.
- iii) To educate villagers about new developments/innovations as regards the economically viable breeds of livestock and poultry and their management techniques for better profitability.

3. The veterinary/para-veterinary staff will be responsible for providing veterinary and Animal Husbandry extension facilities to all needy people to the best of their knowledge and skill in the fullest spirit of selfless and dedicated service.

4. The non-gazetted para-veterinary staff like AFO(Vety), SFA(Vety), HC(Vety) & Const.(Vety) giving first aid treatment and basic Animal husbandry extension activities, will perform duties limited to their skill, as prescribed, under the general guidance of veterinary doctors. In case of any complications, they will seek immediate help of the concerned CAS(Vety)Gr-I.

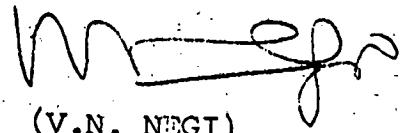
....2/-

5. A list of kit for veterinary medicines/equipment to be used to SFA(Vety) is also enclosed. Proper utilisation and replenishment of medicines should be ensured by the Divisional C.S.Grade-I(Vety).

6. There is one SFA(Vety)/Constable(Vety) for each Circle and in the first instance he must cover all remote and far flung villages in his Circle. He should first tour with the CO/CAS Grade-I where-ever possible. All N.I.P. camps should be covered by the para-veterinary staff, and after a stay of two days move to the next camp for providing comprehensive veterinary cover to the villages in that area. As a regular routine, the para-veterinary staff must associate with the civic action teams and also visit all minor and major publicity campaigns when-ever held in this area. It must be clearly understood by the veterinary staff that their services will always be free of cost and not in return for any consideration, what-so-ever.

7. The charter of duties of Divisional C.S-Gr-I(Vety)/CAS-Gr-I Para-veterinary staff are enclosed as Annexure -I,II and 'III for information and strict compliance.

8. Please acknowledge receipt.


(V.N. NEGI)
DEPUTY INSPECTOR GENERAL(Dev)

To
All Divisional Organisers/
Training Centres in SSB.

Answer 13

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RECEIVED, MANUFACTURED
DISTRIBUTED
AO(S):
SAO (HGR):
SO: - 2-12489
PS: -

No.92/Vet/SSB/2003/VC - 4.2.1 - 22
Government of India
Ministry of Home Affairs,
Directorate General
Special Service Bureau
East Block V, R. K. Puram,
New Delhi - 110066.

Dated September 2003

MEMORANDUM

In pursuance of Veterinary officers Conference held on 28th and 29th July, 2003 at SSB HQR&A, New Delhi, it was desired to prepare a Concept Paper on role of Veterinary/ Para Veterinary staff as Facilitator for Intelligence collection.

Accordingly, a Concept paper has been prepared and forwarded for necessary action at your end. It is further requested that a copy of the Concept Paper may be circulated to all concerned amongst the field units.

This issues with the approval of ADG, SSB.

Encl: As above

(Dr. Shailesh Ranjan)
Chief Veterinary Officer

The Inspector General, PTR HQRS, Lausanne
The Inspector General, PTR HQRS, Paris

Endorsement No. IX/1/175, Mag/60858,
Dtn/8.9.94/22/

Dated the 16/9/03

SHQ Ranidanga/Purnea/Muzaffarpur.
It is requested that a copy of
concept paper may be circulated to
all Area Organisers for further
circulation to SAOs and COs of their
respective areas.

Chie^r Medical Oficer (SG)
SSB, Ftr. Hqr. Patna.

Dr. may like to see of

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St. 2819/03. 18-01-1911. 1300-54

Copy from (uncited) 101

Ranking of the Army's strengths, which is reflected in the generalization of

(P.T.O.)

SR. VETERINARY OFFICER

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**CONCEPT PAPER ON ROLE OF VETERINARIAN/PARA VET STAFF AS
FACILITATOR FOR INT. COLLECTION**

A. Objective: In view of the new assigned role, Veterinarian and Para Veterinary staff have to function as facilitator for intelligence collection.

B. Purpose:

To make access in the potential villages through extensive VCA/Vaccination activities.

To spot 'talents' for raising them as sources for collection of intelligence by the senior trained intelligence officers.

Potential villages will be selected through frequent visits to the area while performing routine and special veterinary civic action activities.

Circle Organiser/Hub Area Organisers and Bn. staff will be involved for selection of such potential villages.

Prominent persons of the village will be involved/taken into confidence for conducting the developmental activities.

Systematic study of interrogation and other related reports of targets.

C. Plan: **D. How to Execute:** **i)** Preliminary screening for selection of the villages will be done from the information available with CO/SAO/AO/Bn. staff.

ii) Special vaccination/treatment camps will be organized in selected villages.

iii) Talent spotting will be done by frequent visits and interaction with locals while performing VCA.

iv) The VO concerned will train selected persons from the villages in veterinary first aid locally.

Contd...p/2.

✓ Veterinary First Aid trained locals will work as Vet First Aid assistant, to cater the immediate veterinary needs of the local population.

vi) This will in turn give him an opportunity to establish rapport with the masses and also gather maximum information of the village as well as adjacent localities.

✓ Veterinary officers and staff will keep constant touch with him on the plea of veterinary treatment /vaccination camps and assess his reliability and capability to be developed as a source.

ii) If found suitable, CO/SAO/AO/Bn. staff will be informed to use him as source to extract information of relevance to the needs of the organization.

ix) If a trained officer is found suitable to obtain reliable graded information, he may be antithetically rewarded.

x) In case where veterinary officer, while performing VCA or interacting with the locals, comes across any valuable information or some lead, he will immediately pass on the same to the senior officer.

xi) Such information may also be communicated to Battalions/BOPs for execution.

R. Training:

✓ Veterinary and para veterinary staff will be sent for training in Intelligence trade craft from time to time.

No. VET.-19/DEPLO./34th.BN/SSB/06-07/1300-01
Government of India.
Ministry of Home Affairs.
Office of the Commandant.
34th. BN, SSB, Dibrang.(A.P.)

Dated the 6th Feb. 2007.

O R D E R

Sh. Jayanta Hazarika, SFA(Vety), Handler is detailed along with ED trained dog 'CHHOTY' of Dog Squad, 34th. BN, SSB, Dibrang, to perform temporary duty at Guwahati as per instruction received from Ftr. Hqr. Guwahati vide Fax. Msg. CR. No. 1911-16 dt. 31.1.2007. and fax. msg. CR. No. 2278-80 dt. 06.02.07.

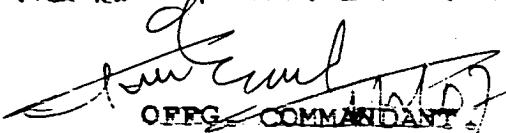
He should proceed from Bn. Hqr. Dibrang on 07.02.2007 (FN) along with the Dog in light Vehicle detailed for providing TPT to him and the Dog.

He is also directed to carry his personal I/Card, required items of dog kit and Dog food from vety. Branch, 34th. BN, SSB, Dibrang.

On arrival at Ftr. Hqr. Guwahati he will report to the Sr. Veterinary Officer, FTR, HQR.

Guwahati along with dog. for further duties.

~~He will also carry explosive samples as per direction of ftr. Hqr. CR. vide fax msg. CR. No. 2278-80 dt. 06.02.07.~~


OFFG. COMMANDANT

34th. BN, SSB, DIRANG.

To.

Sh. Jayanta Hazarika, SFA(Vet)
Dog Squad, 34th. BN, SSB, Dibrang for compliance and necessary action.

Copy to :

The Sr. Veterinary Officer.
Sashastra Seema Bal.
Frontier Hqr. Guwahati, for kind information and necessary action please.


OFFG. COMMANDANT.
34th. BN, SSB, DIRANG.

TO :- 15th BN, 23RD BN, 34TH BN (.)
FM :- FTR HQ GHY (.)

FAX MSG

CONTROLL ROOM NO -

C.K. No. 9248-50

DATED - 26/4/07

12 15 89
15

MSG RECEIVED FROM CVO(SG) VIDE FAX MSG NO. 842 DATED 24/4/2007 AND REPRODUCED BELOW (.) REF COMMANDANT CSD\$W BHOPAL FAX NO. 353DT.20-04-07 REG. AVILABILITY OF BELOW MENTIONED EXPLOSIV SAMPLES (.) PARA(.) ONE(.) IGNITOR SET 4SEC. DELAY(.) TWO(.) IGNITOR SET 7SEC.DELAY(.) THREE(.) SOAP DISH (.) FOUR(.) BICAT STRIP(.) FIVE(.) FUZE SAFETY NO.11(.) SIX(.) DETONATOR NO.27(.) SEVEN(.) DETONATOR NO.33 (ELECTRC) (.) EIGHT(.) DETONATOR NO. 6 (COMMER) (.) NINE(.) IGNITOR S.F.STRIKING (.) TEN(.) IGNITOR S.F.STRIKING(ELECTRIC) (.) ELEVEN (.) CORDEX DETONATING(.) TWELVE(.) G.C.DRY PRIMER(.) THIRTEEN (.) SWICH NO.4 PULL(WITH SNOUT) (.) FORTEEEN (.) SWITCH NO.4PULL (W.O.SNOUT) (.) FIFTEEN (.) SWITCH NO.5 PRESSURE (W.O.SNOUT) (.) SIXTEEN(.) SWITCH NO.5 PRESSURE (WITH SNOUT)(.) SEVENTEEN(.) SWITCH NO. 6 RELEASE (.) EIGHTEEN(.) SWITCH NO. 10 T.P.RED (.) NINETEEN(.) SWITCH NO. 10 T.P. BLACK(.) TWENTY (.) PEK-I (.) IT IS REQUESTED TO COLLECT ABOVE MENTIONED EXPLOSIVE FOR YR DOG SQUAD FOR ROUTINE AND SCENT CONDITIONING OF SNIFFER DOGS (.) MATTER MOST URGENT (.)

File no XIV/212/VET/FTR-GHY/NARCO-EXPLO/PROC/06-07
DATED 26/4/07

26/4/07
SENIOR VETY OFFICER
FTR HQ GUWAHATI

23-FEB-2007 FRI 18:00 ADXADMIN

✓ SL NO. 267

FAX

FTR Ghy-ID

No.35//SSB/A-2/2007(3) 456-53

Government of India,
Ministry of Home Affairs,
O/o The Director General
Sashastra Seema Bal
East Block- V. R. K. Puram,
New Delhi- 110066

Dated the 23rd Feb'2007

Annex-16

MEMORANDUM

~~High Court Administrative Tribunal, Guwahati Bench has passed~~
 an interim order dated 18.01.2007 that the services of the applicant, Sh. Jayanta Hazarika, SFA (V), may be utilized other than as dog handler/ sniffer dog trainee, if other posts are available in the station.

In view of above, it is requested that the dog allotted to Sh. Jayanta Hazarika, SFA (V), may be handled by one Asstt. handler in 34th Bn. Dirang till hearing from this HQ and confirm compliance on priority.

A-128
28/2/07

Ranjan
23/2/07
(Dr. Shashi Ranjan)
Chief Veterinary Officer (SG)

To

Inspector General, SSB
Ftr. Guwahati

Copy to:-

1. Assistant Director (EA II), Force HQ, SSB New Delhi.
2. Assistant Director (Legal), Force HQ, SSB New Delhi.

- 2d -

Chief Veterinary Officer (SG)

DATE : 28/2/07

No. XII/FG/OA-12/07/ FAX: C2-4321

28/2
✓ COPY FORWARDED TO THE COMMANDANT, 34TH BN, DIRANG FOR
INFORMATION AND NECESSARY ACTION.

28/2/07
AREA ORGANISER (ADMN)
FRONTIER HEADQUARTER, SSB
GUWAHATI

1181-
1/3/07

2. 41
1/3/07

Rey
01/03/07